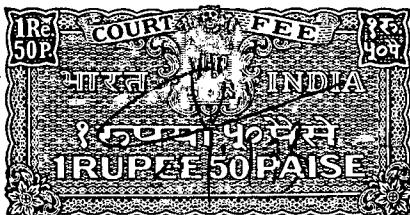


In the court of Civil Tribunal No. 105

व अदालत श्रीमान  
[वादी अपीलान्ट]  
..... श्री  
प्रतिवादी [रेस्पांडेन्ट]



द्वकालतनामा

लेफ्ट कर्यालय

८०

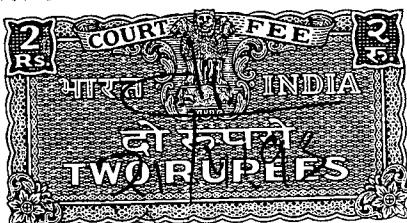
Union of India and  
others

फॉर्म



Off. Receipt

५



(प्रतिवादी रेस्पांडेन्ट)

नं० मुकदमा

सन्

पेशी की ता०

१९

ई०

ऊपर लिखे मुकदमा सें अपनी ओर से श्री

व

Prakash Mehta

महोदय

एडवोकेट

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटाव या हमारी ओर से डिगरी जारी करावें और रूपया बसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी वा अपने हस्ताक्षर से दाखिल करें और तसदीक करें मुकदमा उठावें या कोई रूपया जमा करें या हारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रूपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करे - वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूं कि हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकदमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर

साक्षी (गवाह) ..... साक्षी (गवाह) .....

दिनांक .....

महीना ..... सन् १९ ई०

स्वीकृत

—  
A-13(e)

(A) 6721

In the Hon'ble High Court of Judicature at Allahabad  
Lucknow, Bihar, Lucknow.

1111 P. DIVISION NO. 441 OF 1,000

THE PRACTICAL MUSICIAN

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Union of India and others. ... Op. 1 part 1.

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2-	Tri. P. 1.100	1 to 0
3-	APP. LURE. NO. 1	3 to 3
4-	APP. LURE. NO. 2	10 to 10
5-	APP. LURE. NO. 3	11 to 11
6-	APP. LURE. NO. 4	12 to 12
7-	APP. LURE. NO. 5	13 to 13
8-	APP. LURE. NO. 6	14 to 14
9-	APP. LURE. NO. 7	15 to 15
10-	APP. LURE. NO. 8	16 to 16
11-	APP. LURE. NO. 9	17 to 18
12-	affavit	19 to 20
13-	Ver. le. d'ame ( P. o. )	21 to 21
14-	tax application ( S. a. m. )	

S. C. Srinivasan  
( S. C. Srinivasan )  
Advocate,  
Council for the Revision of  
Law

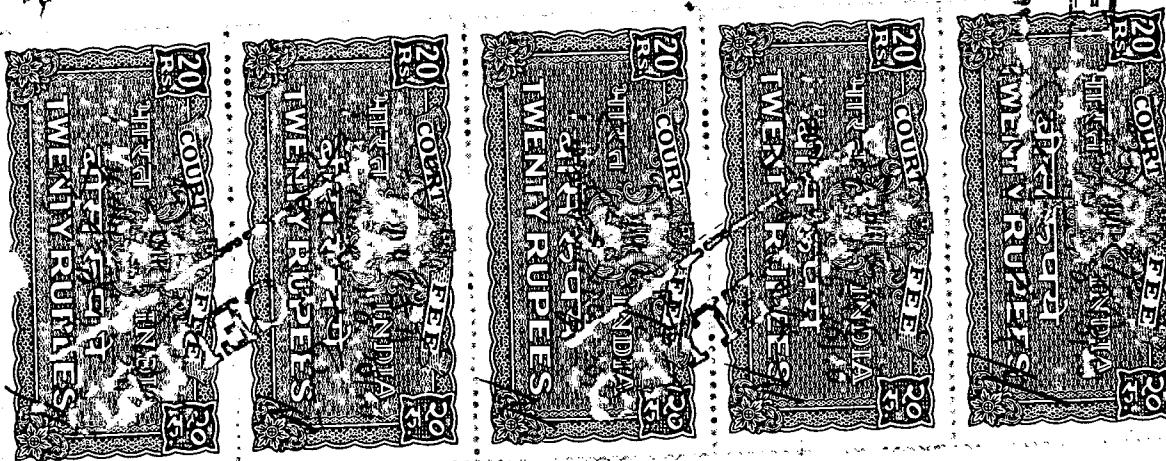
## Lucknow Lit.

Aug 21 1961 350

In the Hon'ble High Court of Judicature at Allahabad  
Lucknor Bench, Lucknow.

Writ Petition no. 4412 of 1960.

District Lucknow.



5c = 100/-  
26/8/60

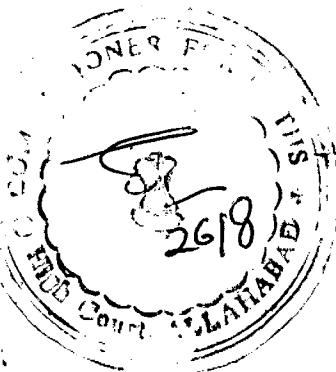
Zal Ji Kashyap aged about 28 years son of  
Sri Avadh Behari, r/o house number 156/33-  
Mohalla- Birhana East, Subhash Marg, Lucknow.

..... Petitioner.

Versus

- 1- Union of India through Ministry of Information and Broad Casting, Department of Doordarshan, ~~Padayatra Bhawan~~, New Delhi.
- 2- Director General, Government of India, Directorate General : Doordarshan, Mandi House, New Delhi.
- 3- Director, Doordarshan Kendra, 5- Mirabai Marg, Lucknow.

..... Opposite parties



*Zal Ji Kashyap*

Writ Petition under article 226 of the  
constitution of INDIA

The humble petition of the petitioner  
most respectfully shoveth as under :-

1- That the petitioner was initially appointed on the post of peon in the pay scale of Rs. 196-230 in the year 1976 at Door Darshan Kendra, Lucknow and the petitioner was transferred to Television Relay Centre, Kanpur on 10-12-1983 on the post of peon. It is further stated that the petitioner was working on the post of Peon .s.f. year 1976 and continuing on the aforesaid post of peon. It is further stated that the departmental examination for the recruitment to the 10<sup>th</sup> quota of vacancies in the grade of CG II reserved for educationally qualified Group 'B' staff of the subordinate offices of Doordarshan in the grade of Clerk Grade II was held on 10th March, 1984 and the petitioner topped in the departmental examination and his name was placed at sl. no. 1 in the merit list. The photocopy of the result/communicate to the petitioner is being annexed herewith as ANNEAUX NO. 1 to this writ petition.

2- That on the basis of the result in order of merit, the petitioner was posted at Doordarshan Kendra, Lucknow against the vacant post of General Assistant by the Director General, Government of India. The photocopy of the posting order dated 20-5-1985 is being annexed herewith as ANNEAUX NO. 2 to this writ petition.

3- That the petitioner was relieved from  
Doordarshan Relay Kendra, Kanpur on 3-6-80 (A.Y.)  
in reference to vide order dated 25-5-1980. The  
photocat copy of the relieving order 3.6.1980 is  
being annexed here with as ANNEXURE NO. 3 to this  
rit petition.

4- That on 4-6-1980 the petitioner submitted his joining report to Director, Doordarshan Kendra, Lucknow. The photostat copy of the joining report is being annexed herewith as ANNEXURE NO. 4 to this writ petition.

5- That Director, Doordarshan Kendra, Lucknow did not allow the petitioner to join his duties as Clerk Grade II against the vacant post of General Assistant and issued an order dated 4-6-1980 at about 5.40 P.M. and directed the petitioner to report back Station Engineer, IV Relay Centre, Kanpur. The photostate copy of the order dated 4.6.1980 is being annexed herewith as ANNEXURE NO. 3 to this writ petition.

6- That in compliance of the posting order of Government of India dated 25-5-1985 and after relieving order dated 3-6-1985, the petitioner gave attendance daily in the office of Doordarshan Kendra, Lucknow but the Director, Doordarshan Kendra, Lucknow did not allow to the petitioner to sign in the second register.

7- That on 6-6-1985, the petitioner intimated to the Director, Doordarshan Kendra, Lucknow for his stay at Doordarshan Kendra, Lucknow to be granted as duty period, so that the petitioner may not suffer the monetary loss. The photostat copy of the application dated 6-6-1985 is being annexed here with as ANNEXURE NO. 6 to this writ petition.

8- That on 2-7-1985, the petitioner further requested to the Director General, Doordarshan, New Delhi for permission to the post Clerk Grade II immediately. The photostat copy of the application dated 2.7.1985 is being annexed here with as ANNEXURE NO. 7 to this writ petition.

9- That on 10-7-1985 a telegram was issued by the Director, Doordarshan, Lucknow in the name of the petitioner directing him to join immediately at Doordarshan centre, Kanpur, otherwise disciplinary action will be taken against the petitioner. The photostat copy of the letter dated 10-7-1985 is being annexed here with as ANNEXURE NO. 8 to this writ petition.

10- That on account of the telegram received by the petitioner, he was compelled to join at Doordarshan Ray Centre, Kanpur on 10.7.1985.

11- That the petitioner gave an application on 5-8-1985 through proper channel to Hon'ble Minister of Information & Broadcasting, Government of India, New Delhi for grant to the

Director General, Doordarshan, Mandi House, New Delhi and General Secretary, Group E Staff Union (India), Akashvani Bhawan, New Delhi and Director Doordarshan Kendra, Lucknow and advance copy posted by the registered A/D post. The photostatic copy of the application is being annexed here in as ANNEXURE NO. 9 to this writ petition.

12- That all the other junior candidates except the petitioner are allowed to join on the promoted post of Clerk Grade II at their posting places vide annexure no. 2. It is further stated that in the office of the Director, Doordarshan Kendra, Lucknow three posts of General Assistant are lying vacant and on one post Smt. Sushila Kandpal Clark Grade II, who is neither promoted nor qualified for holding the post, is allowed to join on the post of Clerk Grade II against the vacant post of General Assistant on compensatory ground, which is not justified in comparing with the petitioner. It is further stated that the Sushila Kandpal is junior to the petitioner and furthermore two other post of General Assistant are still lying vacant on which the petitioner is entitled to be absorbed.

13- That the petitioner has wrongly been discriminated in matter of appointment, promotion and posting, while the juniors are allowed to hold the post of Clerk Grade II against the vacant post of General Assistant.

*Jalpa Ram Singh*

2618  
Court, ALLAHABAD

(AM)

VS

14- That the action of the Director, Doordarshan Lucknow is ~~unlawful~~, ~~arbitrary~~ /is without jurisdiction.

15- That the petitioner has got right, liable to hold the promotional post of Clerk Grade II on the basis of being qualified in the departmental examination held in the year 1954.

16- That the Director, Doordarshan Kendra, Lucknow further appointed Vijay Laxmi on the post of Clerk Grade II, when she was disqualified to hold the post. It is further stated that Vijay Laxmi appeared in the Staff Selection Commission for more than one chance, but she never became successful and she has wrongly been deprived on the post of Clerk Grade II.

17- That the petitioner is experienced and qualified and eligible for the promotion on the post of Clerk Grade II and the petitioner has got meritorious records of his service.

18- That the petitioner having got no alternative and efficacious remedy except to file this writ petition on the following amongst other grounds :-

#### GROUPS

1- Because according to the Selection order dated 10.5.1959 and the posting order dated 20.5.1959

(A-15)

the petitioner is entitled to be posted on the post of Clerk Grade II against the vacant post of General Assistant at Doordarshan Kendra, Lucknow.

B- Because the two posts of General assistant are still lying vacant in the office of Doordarshan Kendra, Lucknow and the petitioner is entitled to resume his duties as Clerk Grade II against this vacant post ~~as of~~ date of joining i.e. 4-6-1985.

C- Because the Director, Doordarshan Kendra, Lucknow is bound to obey and comply the order of the Director General, Doordarshan, Government of India dated 26-9-1985.

D- Because the petitioner is entitled to be absorbed on the post of Clerk Grade II at Doordarshan Kendra, Lucknow in any one of the vacant post of General Assistant.

E- Because the petitioner is entitled to get the salary ~~as of~~ date of joining on the post of Clerk Grade II.

P R A Y E R

WHEREFORE, it is most respectfully prayed that this Hon'ble Court be pleased to :-

i) issue a writ of Mandamus commanding the

(X) 10 Y  
A/17

opposite party no. 3 to comply the order dated 20-6-1985 and further issue a writ of Mandamus commanding the opposite party no. 3 to allow the petitioner to resume his service o.e.i. 4-6-1985 on the post of Clerk Grade II against the vacant post of General Assistant.

ii) issue a writ of Mandamus commanding the opposite party no. 3 to accept the joining report of the petitioner and petitioner be absorbed in the vacant post of General Assistant and to award his salary and other emoluments etc., o.e.i. 4-6-85 on the post of Clerk Grade II.

iii) issue a writ of Certiorari quashing the order dated 4-6-1985 passed by Director, Boardarkhan Lucknow as contained in Annexure no. 3 to this writ petition.

iv) issue any other suitable writ, order or direction as deemed fit in the interest of justice.

v) Cost of the writ petition be awarded in favour of the petitioner.

*S. C. Srivastava*  
(S. C. Srivastava)  
Advocate,  
Counsel for the petitioner.

Lucknow Dated:  
August 26 1985.

A-17

V  
10

In the Hon'bl. High Court of Judicature at Allahabad  
Lucknow Bench, Lucknow.

Writ Petition no. \_\_\_\_\_ of 1960

Sal Ji Ashayap

.. Petitioner

Vetus

Union of India and others.

... Opp. parties.

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Annexure no. I

*Dalyan Ram Singh*



(K-78) X/11  
ANNEXURE NO I X/11

No. A-34012/2/84-3 II

Government of India  
Directorate General of Doordarshan  
/ Hindi News, New Delhi

Dated the 20th March, 1984

Officer Mammendur

**Subject:** Recruitment to the 16% quota of vacancies in the grade of CG II reserved for educationally qualified Group 'D' Staff of the subordinate offices of Doordarshan.

On the basis of the Departmental Examination for educationally qualified Group 'D' Staff of the subordinate offices of Doordarshan against 16% quota of vacancies in the grade of Clerk Grade II held on 10.3.1984, the following candidates have passed the examination in order of merit for promotion to the post of CG II.

S.No.	Name	<u>Presently posted</u>
1.	Shri Lalji Kashyap	DDK, Lucknow.
2.	Shri Dabu Lal (SC)	—do—
3.	Shri D. Devraj	DDK, Madras.
4.	Shri Sunder Lal (SC)	DDK, Lucknow.
5.	Shri Gulhan Singh (SC)	DDK, Jalandhar.
6.	Shri Parshu Ram	DDK, Lucknow.
7.	Shri B.R. Jadhav	DDK, Bombay.
8.	Shri Nazir Ahmed Wani	DDK, Srinagar.
9.	Shri Um Pati Sahai	DDK, Lucknow.

The orders regarding the posting of above mentioned qualified candidates will be issued separately, depending upon the available vacancies in the grade of CG II at various Doordarshan Kendras/Offices.

(KASHMIRI LAL)  
Dy. DIRECTOR OF ADMIN.  
for Director General.

26/3/84  
C-1/DELHI/HAB/26/3/84  
Doordarshan Kendras/Uppmah Doordarshan Kendras/Offices.

Copy to the President, Doordarshan (Bharat) Bhawan, Akashvani Bhawan, Parliament Street, Delhi.

Copy to Station Director, All India Radio, Gorakhpur with the request that the 3 vacant posts in the Cadre of CG II at Doordarshan Kendra, Gorakhpur may not be filled. If selection Commission may please be informed accordingly.

For Director General.

(1a) ✓

In the Hon'ble High Court of Judicature at Allahabad  
Lucknow Bench, Lucknow.

Writ Petition no. \_\_\_\_\_ of 1985.

Dal Ji Kashyap

... Petitioner

Versus

Union of India and others.

... Opp. Parties.

Annexure no. 2



*Daljeet Kaur Singh*

109  
ANNEXURE NO 2-13

ANNEXURE NO 2-13

II

A/21

DO A-34012/2/84-3 II  
Government of India  
Directorate General: Doordarshan  
Mandi House, New Delhi



Dated the 29th May, 1985.

OFFICE MEMORANDUM

Subject:-

Appointment to the 10% quota of vacancies in the grade of CG II reserved for educationally qualified Group 'D' Staff of the subordinate offices of Doordarshan.

.....

In continuation to this Directorate's O.M. of even number dated 20th March, 1985, posting of the following qualified candidates to the stations/ offices mentioned against their names is ordered with immediate effect.

No. Item

Presenting posting allotted to

1.	Sh. Lalji Kapoor	DDK, Lucknow	DDK, Lucknow against the vacant post of Genl. Acctt.
2.	Sh. Baba Lal	- do -	- do -
3.	Sh. D. Bovraj	DDK, Madras	DDK, Madras.
4.	Sh. Sundar Lal	DDK, Lucknow	DDK, Baroda.
5.	Sh. Sulakhan Singh	DDK, Jalandhar	DDK, Jalandhar.
6.	Sh. Partha Ram	DDK, Lucknow	DDK, Gorakhpur.
7.	Sh. Duley Jadhav	DDK, Bombay	DDK, Bombay.
8.	Sh. Hacir Ahmad	DDK, Srinagar	DDK, Srinagar.
9.	Sh. Umipati Sahai	DDK, Lucknow	DDK, Gorakhpur.

( HASHMIRI LAL )  
BY. DIRECTOR GENERAL  
for Director General.

Copy to:-

Doordarshan Kendra, Bombay, Lucknow, Madras, Jalandhar, Srinagar, Gorakhpur and Baroda.

5/-  
for Director General



Jaypee Kapoor

(91) 141

In the Hon'ble High Court of Judicature at Allahabad  
Lucknow Bench, Lucknow

Writ Petition no. \_\_\_\_\_ of 1900.

Hal Ji Kashyap

... Petitioner

Versus

Union of India and others. ... Opp. parties.

-----  
Annexure no. 3

*Daljeet Kaur*



25/16

In the Hon'ble High Court of Judicature at Allahabad  
Lucknow Bench, Lucknow

Writ Petition no. \_\_\_\_\_ of 1985.

Shri Jai Kshetrya

... Petitioner

Versus

State of India and others. ... Opp. partie.

.....

Annexure no. 4

*Dalya Kshetrya*



“C.T.V.K. 31 (29) / 84-S

Kandla.

300ft. ASL. RELAY KANDLA.

Date 9.3.84

MEMO

R. GATEWAY DIRECTOR BENGALURU, DATED 11-5-1984  
SRI. K. KASHYAP KENYA, REASON OF THIS KENYA  
SRI. K. KASHYAP KENYA, TIME 00.00  
THIS KENYA TO REPORT HIMSELF FOR JUNE 1-5-1984  
SRI. K. KASHYAP KENYA, REASON OF THIS KENYA  
THIS KENYA TO REPORT HIMSELF FOR JUNE 1-5-1984  
SRI. K. KASHYAP KENYA, REASON OF THIS KENYA

SRI. K. KASHYAP KENYA, REASON OF THIS KENYA  
SRI. K. KASHYAP KENYA, REASON OF THIS KENYA  
SRI. K. KASHYAP KENYA, REASON OF THIS KENYA

26/5/84  
SRI. K. KASHYAP  
(S. B. Pandey)

Shri. L. L. K. Kashyap  
From M.V. M.C. Kurnool



## C. 6. (II)

Yours faithfully,

10/19/44

Thanking You.

• **Kindly allow me a reply.**

In accordance with Dte. General Doordarshan, New Delhi memorandum No. A-340/2/84-SII dated 25th May '85 posting me to the post of Clie-K Gd II at Doordarshan Kendra, Lucknow against the vacant post of General Ass'tt. and after getting my scale following from T.V.R.C. Kanpur vide order No. T.V.R.C. 31(29)/14-5 dated 3/6/85 I feel much pleasure to report on duty as Clie-K Gd. II today in the forenoon of 4/6/85.

四三

### Subject: - Jobbing Report.

The Director  
Goodard Shan Kendra.  
Lucnow.

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to all members

92  
18  
In the Hon'ble High Court of Judicature at Allahabad  
Lucknow Bench, India 1/20

Regd. Postion No. ..... of 196.

Mr. J. M. Mukhopadhyay

... Postmaster

Vizagapatam

State of Andhra 1 Octo6.

... Gpo. Particulars.

.....

Annexure 5



*Dalyan*

Annexure No 5

(a)  
19

ALL INFORMATION

A/5X

BHARAT S. RAKAR  
DOORDARSHAN KE DRA DUCKNOW

NO. TV(LKO)1(7)85-S/M

Dated: 4.6.79

MEMORANDUM

With reference to his joining report on 4.6.79 for the post of General Assistant, Shri Lalji Kashyap is hereby informed that the matter has been referred to Directorate Doordarshan till the decision of the CEO. Directorate is received and offer of appointment is issued to Shri Lalji Kashyap, it is not possible to allow him to join his duties as General Assistant at this Kendra. He is hereby directed to report back to Station Engineer, TV Relay Centre, Kanpur immediately.

26/6/80  
Shri Lalji Kashyap,  
Peon,  
TV Relay Centre,  
Kanpur.

8  
(B.K.Chakraverty)  
Administrative Officer  
for DIR TOR

ಇಲ್ಲಿ ಬೆಂಬಳ್ಳಿ ಇಲ್ಲಿ ಕಾರ್ಯ ಅಧಿಕಾರಿಗಳ ಅಳವಡಿಕೆ ಇಲ್ಲಿ ನೀಡಿ  
ಇಲ್ಲಿ ಬೆಂಬಳ್ಳಿ ಇಲ್ಲಿ ಕಾರ್ಯ ಅಧಿಕಾರಿಗಳ ಅಳವಡಿಕೆ ಇಲ್ಲಿ ನೀಡಿ

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ಇಲ್ಲಿ

ಇಲ್ಲಿ ಅನ್ನಾಗಿ

ಇಲ್ಲಿ ಪರಿಸರ

..... 6



*Dayanand*

To  
The Director  
Dandakshin Kunder  
Lucknow.

Sir,

4/6/1911

A/9

With reference to your memo No. Tr.(14.)/11  
AS-S/11, dated 4/6/1911 directing me to report  
back to S.E. T.R.R.C. Kankar. I hereby beg to  
bring the following facts in your knowledge  
for Consideration: -

4/6/1911

I have been relieved from T.R.R.C. Kankar  
by S.C. with instructions to report to D.D.R. Lucknow  
on C.G. II. After received the said order I  
along with my family and the house-hold staff  
left the same day. I have spent Rs.  
about Rs. 600/- on the arrangement which were  
sent from one of my friend. Moreover I had  
not been paid my salary for the month of May  
1911 as yet. At present I am in trouble terrible  
as regards financial settlement of family  
necessities of a person in a position to move to  
S.E. K. I am in a starting financial help.

It will therefore justed that I may kindly be  
allowed on leave on T.R. Administrations of at least  
one month to enable me to report to S.E.

Yours faithfully  
R. K. S. S.

Thakur Singh

Yours faithfully  
R. K. S. S.



26/8/1911

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July 20th 1998

Annexure No 7

(THROUGH PROPER CHANNEL)

(9)

(X)

The Director General,  
Doordarshan,  
Mandi House  
New Delhi.

Subject: Recruitment to the 10% quota of vacancies in the  
cadre of C.G.II reserved for educationally qualified  
group 'D' staff of the subordinate offices of Doordarshan.

.....

1.2.

With reference to your O.M. No. A-34012/2/84-S II  
dated 25.5.85 on the above subject I hereby get to state  
that I had been relieved from TVRC, Kanpur on 9.6.85 (A.D.)  
with instructions to report to DDK, Lucknow for the post  
of C.G.II vide SR, TVRC, Kanpur Memo No. TVK.31 (29)84-6  
dated 8.6.85.

I alongwith my family came to Lucknow and reported to  
Director, DDK, Lucknow for the post of C.G.II but DDK, Lucknow  
did not allow me to join as CG.II and ordered me to report back  
to SR, TVRC, Kanpur. As my salary has not yet been paid to me  
nor any TA advance had been given to me from TVRC, Kanpur so  
DDK, Lucknow, I have spent all my money on my journey from  
TVRC, Kanpur to DDK, Lucknow. I am unable to go back now as  
due to shortage of money. I had applied for TA advance at  
DDK, Lucknow to enable me to report to SR, TVRC, Kanpur. But  
no advance has since been given to me. Under the circumstances  
it is not possible for me to go back to Kanpur. I am now  
getting my salary for the month of June 1985. It is requested  
that my salary for the month of June 1985 may kindly be released  
immediately and also permission to join the post of CG.II may  
kindly be accorded.

With regards,

Yours faithfully,

*Lalji Kashyap*  
(LALJI KASHYAP)  
DOORDARSHAN KENDRA  
LUCKNOW.

26/8/1985

*Lalji Kashyap*

□ ಈ ಲೆಂಡಿಂಗ್ ರಿಫ್ ನಂ ೫ ಅಂದಿನ ಬೆಲ್ಲಾರ್ಮ  
ಇನ್‌ಫೋ ಲೆಡ್. ಸ್ಟ್ರೀಟ್

ಈ ಪರಿಧಿಯ ಮುದ್ದೆ ರೂ. ೫೦೦.

ಎಲ್ಲಾ ವಿಧಿಗಳ

ಓಂ ಕ್ರಿಸ್ತಿಯನ್

ವರ್ತಮಾನ

ದ್ವಾರಾ ಕುಟುಂಬ ಅಂದಾ.

ಓಂ ಕ್ರಿಸ್ತಿಯನ್

.....

ಅಂದಾಗೆ ಸಂಪನ್ಮೂಲ



devayak Karthik M

Annexure No 8

2

✓

✓

14 NF  
145

ममा



१६०५  
लोक सभा  
नाम संसद  
काल १ राज ३५

नं २२०० की ६४६ (लोक सभा)  
श्री जालजी वर्ष १५६/३३ विरहान्त्रि  
इस्ट शुभाष माग जखन्तु (क्लायेंटले)

लोक दीर्घ यंत्रा दुरदर्शन वानपुर ने

सुन्धित किया तो तोप विरहा

से त्रिलोकमिति तुरंत दूरदर्शन

लोक वानपुर तो उपायित

होते त्रिमया त्रिविलापन

गुरु वानराजी वा जाएगी

दूरदर्शन

2 ✓  
(कृपा)  
(कृपा)

जालजी वर्ष



(27)  
1/26  
R/34

In the Hon'ble High Court of Judicature at Allahabad  
Lucknow Bench, Uttarpradesh,

Writ Petition no. \_\_\_\_\_ of 1985

Mal Ji Kachyap

... Petitioner

Versus

Union of India and others.

... Opp. partie.

Annexure no. 9



*Daljinder Singh*

ପରିବାରରୁ । ସାରୀ ଲେଖିବା ପାଇଁ ॥ (12)

13

ਮਾਨਸੀਤ ਪੀ ਬੀਠੋਣੋ ਪਾਇਗਿਲ,  
ਕੂੰਜਾਂ ਏਥੇ ਪ੍ਰਸਾਰਣਾ ਵੀਨੀ。  
ਪਾਰੇਸ ਸਾਕਾਰ ।  
ਪਹੁੰਚਿੜੀ ।

क्रिया :- मणिकरात्तर, घुरकनि, मर्द दिल्ली के टप्पे पर लैया ८-१४०१२/

2/34-एन ॥  
25/3/89 ਦੇ ਦਨੂਮਾਰ ਦਿਵਾਇ 07/09/89 ਦੇ  
ਪੇਟੀ ਲੜੀ ਵੈਡ ਦੀ ਲੀ ਲਾਈਸਨ ਕਾਨਕ ਸੂਰਕਾਨੀ ਮੈਂ ਸੰਗ੍ਰਹ ਦੀ ਪਾਪੀ  
ਏਂ ਲਿਗਡ ਪਦ ਥਾ ਥਾਰੇ ਏਂ ਸਾ-ਗੀ ਸਾ-ਗੀ ਅਨੁਲਾਭ ਦਿਵਾਇ ਥਾਰੇ ।

महाराष्ट्र,

ਕਿਨ੍ਹੁ ਪ੍ਰਾਂ ਮਿਹੁ ਹੈ ਕਿ ਸਾਨਿਖੇਤਾਤਾਂ ਸੂਰਕ਼ਾਮਿ ਕਹੀ ਪੰਡੀ ਹੈ ਤਾਹਿਤ  
ਦੁਖਾ ਸ-34012/2/84-ਪਲ ।। ਵਿਨਾਹਿ 26-5-09 ਹੈ ਅਨੁਸਾਰ ਮੈਂਹੇ ਨਿਵੀਂ ਜ  
ਕਾਨੂੰਨ ਪੂਰਕਾਮਿ ਕੈਨ੍ਹੁ ਮੈਂ ਜਿਹੇ ਕਹ ਪਾ ਜਨਰਾ ਵਿਸਟੋਕ ਲੈ ਕੀਏ ਹੋਏ ਹੈ । ਵਿਨਾਹਿ  
2-6-85 ਦੀ ਟੀ0ਬੀ0ਡੀ 31/29/36-ਪਲ ਹੈ ਅਨੁਸਾਰ ਮੈਂ ਭਾਜਪਾ ਪੂਰਕਾਮਿ ਕੈਨ੍ਹੁ ਮੈਂ ਆਮੀ  
ਤਿਲੀਲ ਪਦ ਹਾਰ ਜਾਪਿਕੇ ਦੀ ਵਿਸ ਪਾ ਪੂਰਕਾਮਿ ਲਾਲੜ ਮੈਂ ਮੇਰੀ ਜਾਇਕੀ ਤਾਜੀਦੀ  
ਹੋਏ ਹੁੰਦੇ ਗੂੰਡੇ ਪਾ ਸੰਖਧਾ ਟੀ0ਬੀ0/ਕੁਲ ।। 7/05-ਪਲ/ਪਲ ਵਿਨਾਹਿ 5-6-09 ਦੀ  
ਟਾਜੀਦੀ ਹੈਨ੍ਹੁ ਕਾਪਸ ਵਾਮੇ ਛਾ ਵਾਹਿਆ ਕਿਧਾ ।

कृष्ण ध्यान है । निकेतन धूरकरनि लडामुख ने उपरी पठ लिया गया थी ।  
पी० [ला०] / १७ / ८५ एस रिपोर्ट १२-६-८५ हे दरिये मणार्निकारामण ले धूरा  
हि । या एम विना लनसिन दार्दर हे लाल्ली अच्य दोर धारु लाम ठो तिर्यक  
पठ ५८ द्वन्द्व दिनिक्षेन्द्र हे गोप्तव जाल उत्तर सही है ।

यह चान फिरा गी वाहाक है जो हमारी राजनीति की विधान वह एक दिन है परिवार की दुर्दशी सदस्या है। जीवन की एक विराम विवाह एक जीवन की जीतिपूर्ति वाहाक है पुरुषों का वह है ।

ਦੀਵ ਪੁਰਾ ਜਾ ਕਾ ਪੁਜਾ ਪੁਸ਼ਟਿ ਦੇ ਜੋਤ ਸਤਗਿਰ ਪਾਏ ॥  
ਦੀਵ ਦੇ ਦੱਸਿਗੁ ਬੁਝਿਲ ਹੈ ।

ਬਹੁਨਿਵੇਣਾਕਾ ਪੁਸ਼ਟਾਵਿ ਵਹੀ ਪਿਲੀ ਕੇ ਬਾਕੀਆ ਲੇਗਾ 15/12/86-ਦਾ।  
ਪਿਲੀ 10 ਜੂਨ 1985 ਦੇ ਅਨ੍ਤਾਰ ਪ੍ਰਾਤਿ ਰਾਤਿਸਾ ਵੱਡਾਵ ਵੀ ਨਿਹੁੰੰਜ ਪਿਲੀ  
ਵੱਡੇ ਦੁਆਂ ਪਿਲੀਆਂ ਪ੍ਰਾਤਿ ਪ੍ਰਕਾਵ ਵੇਖਾਂਦੇ ਸਤਾਵਾਂ ਪ੍ਰਕਾਵ ਵੇਖਾਂਦੇ ਹਨ। 15/09/87-ਦਾ ਪਾਰੀ ਏ

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MALLAHAN  
Perky & Kennington

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दी। और दिनांक 28-7-85 को कारी शहारी कुंडवाल लिपिक ग्रैंड दो और जनरल रिसर्वेन्ट के अग्रस्ट उवाहन करा दिया।

सूतना और प्रभारण मंत्रालय के पश्च संया - 1/24/9/85 - हठ्यूप्पा, दिनांक 2-2-85 के बनुमार मुने यह बताया जाये कि :-

1- मेरी पदोन्नति पर पौस्तिं जार्डर पहले आया और कुमारी एमिल कुंडवाल का लगान देख गाह बाद आया था कारण है जो गुप्त आधि कि ६ तिं पहुंचाई जा रही है।

2- उत्तीर्ण लिपिक ग्रैंड दो के पैनेल में मेरा सर्वुप्राप्त नाम है जबकि एम केन्द्र के भी परामर्श तिवारी और उमापति सहाय को ज्ञाहन करा दिया गया है।

3- दिनांक 4-6-85 से अब तक मेरी आधि कि ६ तिं हो रही है।

4- इस सम्बन्ध में ऐरे तारा दिले गये पत्रों दिनांक 4-6-85, 4-6-85, 6-6-85, 2-7-85, 16-7-85 के सम्बन्ध में अभी तक डोई विवार नहीं किया गया है।

अंत में आपसे बनुरोध कर्गा कि रामिश्वरा रामिश्वरा आप गेरी समस्याओं को एवं मेरी आधिक आधि कि ६ तिं को ध्यान में रखते हुए लकान्त दूरदर्शन केन्द्र में महानिकेनालय के बादेशानुमार उवाहन डराने के बादेश पास्त करने की कृपा करें।

उचित न्याय हेतु प्रेषित।

शन्यवाद।

दिनांक - 5-8-1985

प्राप्ति,  
सर/सम/पर २१५

प्रतिलिपि :-

लालजी ज्ञायम

पत्रिक

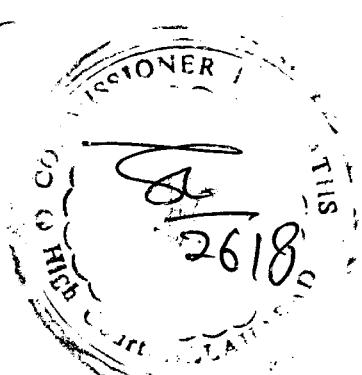
1- महानिकेनालय, प्रहोदया,  
दूरदर्शन गृही हाउस, नईदल्ली।

उत्तीर्ण लिपिक ग्रैंड दो,  
दूरदर्शन रिले केन्द्र।

2- राष्ट्रीय विवा,  
दूरदर्शन भारत का "ध" कर्मवारी संदा,  
बाकाशागारी भालू, सेद मार्ग,  
नई दिल्ली।

बकरमपुर, उन्नाव।

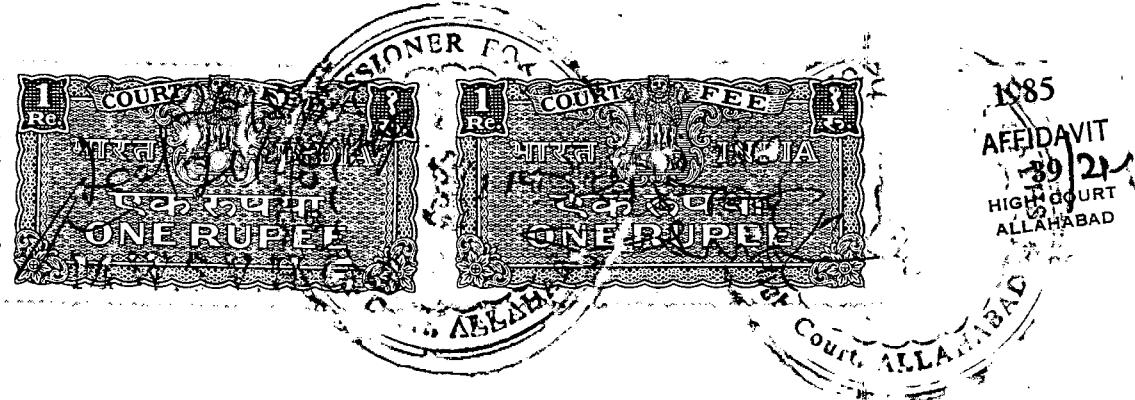
3- निकेनालक,  
दूरदर्शन केन्द्र, लाल च।



In the Hon'ble High Court of Justice, Allahabad  
Lucknow Bench, Lucknow.

Case No. 1000.

DISTRICT INKING.



Tal Ji Kashyap

... Plaintiff.

Verus

Union of India and others.

... Oppo. parties.

AFFIDAVIT

I, Tal Ji Kashyap aged about 28 years  
c/o Sri Avadh Bihari, r/o house number 106/35-  
Mohalla- Birhana East, Subhash Lane, Lucknow, do  
hereby solemnly affirm and state on oath as under:-

1- That the deponent is the petitioner in  
the above noted case petitioner as such he is fully  
conversant with the facts of the case herein.

2- That the contents of para 1 to 10 of  
the writ petition are true to my own knowledge.

*Tal Ji Kashyap*

X 50

5- List the annexure no. 1 to 3 are  
photostatic copy of the original.

*Dabir Kashyap*

Lucknow Record:

Deponent

Aug 26 1985.

Verification

I, the above named deponent do hereby  
verify that the contents of para 1 to 3 of this  
affidavit are true to my own knowledge and there  
is no part of it is false and nothing material  
has been concealed, so help me God.

*Dabir Kashyap*

Deponent

I identify the deponent who has signed  
before me.

*S. C. Sankha Adhikari*  
(S. C. Sankha Adhikari)  
Advocate

Solemnly affirmed before me on 26-8-85

26/8/85 by Sri Lal Ji Kashyap, the  
deponent who is maintained by Sri S. C.  
Sankha Adhikari, Adv., High Court, Lucknow.

I have satisfied myself by examining the  
deponent that he understands the contents  
of para 3 of this affidavit which may be  
repeatedly explained to the deponent by me.

*S. C. Sankha Adhikari*

Deputy Commissioner

CATH COMMISSIONER  
High Court, Allahabad  
Lucknow Branch

No. 39/214.....

Date 26/8/85

Intentional Right of Recuperation

Writ Petition Bench

व अदालत श्रीमान

महोदय

वादी (मुद्रा)  
श्रिवादी (मुहालेह)

का दृष्टिवालतनामा



WPA

05/1985

Delhi Kashi

वादी (मुद्रा)  
Union of India and others  
प्रतिवादी (मुहालेह)

नं० मुकदमा सन् १९८५ पेशी की ता० २०८५ मई १९८५  
ऊपर लिखे मुकदमा में अपनी ओर से श्री

S. S. e. Promotions Advert. महोदय  
Right of Recuperation वकील

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता है और लिखे देता हैं इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रूपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपोल व निगरानो हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रूपया जमा करें या हमारी या विष्व (फरीकसानी) का दाखिल किया रूपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती) रस्तीद से लेवें या पंच नियुक्त करे वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूँ कि मैं हर पेशी स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकदमा अदम दैवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिन्मेदारी मेरी वकील पर न होगी। इसलिए यह वकालतनामा लिख दिया कि समाण रहे और समय पर काम आवे।

साक्षी (गवाह)..... साक्षी (गवाह).....  
दिनांक 26 महाना 8.85

बदालत जौमान् ..... Central Adalat निम्नालय  
 (वादी) अपीलाण्ट  
 Civil Bench, Lucknow



जौमा  
 अपीलाण्ट

दालित नामा

₹ 50

टिकट

वादी (अपीलाण्ट)

Dalit-Kezhup

यनाम नाम लालू अपीलाण्ट रेस्पाडेण्ट

नं० मुकदमा १९२६ सन् १९७८(८) पेशी जो ता० १९ रु० ५०  
 नं० ४४१२ द१६०५

अपर लिखे मुकदमा में अपनी ओर से

Dinesh Chandra Adel Singh - वकील  
 Standing Counsel  
 Lucknow महोदय  
 एहोकेट

बनाम
बदालत नामा
मुकदमा नं०
नाम

को अपना बकील नियुक्ति फरफे प्रसिद्धा इपरार फरता हूं और लिखे देशा हूं इस मुकदमा में बकील महोदय स्वयं अथवा अन्य बकील द्वारा जो कुछ पैरवी व जबाब देही व शशनोत्तर करें या कोई कागज हादिल फर या लौटावे जा हमारी और से छिगरी जारो करावे और रूपया वसूल फर या सुलहमामा व इकबाल दापा तथा अपोन निगरानो हमारी और से हमारी या अपने हस्ताक्षर से दाखिल फरें और और तसदीक करें मुकदमा उठाये या कोई रूपया जमा फरें या हमारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रूपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद लेवे या पंच नियुक्त करें-बकील महोदय द्वारा की जई वह सब दार्थवाही हमको सर्वथा स्वीकार है और होगा। मैं यह भी स्वीकार फरता हूं कि मैं हर पेशी पर स्वयं या दिसी अपने पैरोफार को भेजता रहूंगा अगर मुकदमा अदाय पैरवी में एक तरफ मेरे लिलाफ फैलता हो जाता है उसकी जिम्मेदारी मेरे बकील पर नहीं होगी। इसलिए यह बकालत नामा लिख दिया प्रमाण रहे और समय पर जाम आवे।

Dalit-Kezhup

साक्षी (गवाह)

हस्ताक्षर  
 (VILAYET JAFRI)  
 Director Respondent No. 3  
 Dated

साक्षी (गवाह)

दिनांक

पहीना

सन् १९

₹ ०

A.M.C

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

ADDITIONAL BENCH

L u c k n o w .

C.M. An. No. 320/90 (2)

Transferred Writ Petition No: 4412/85

Renumbered 1984 of 1987.

X/1

B E T W E E N

LAL JI KASHYAP ,.....PETITIONER/APPLICANT

A N D

UNION OF INDIA & OTHERS..... RESPONDENTS

APPLICATION FOR RESTORATION OF THE ABOVE  
NOTED MATTER DISMISSED FOR DEFAULT TODAY  
IN THE FORE-NOON

The Counsel for the petitioner~~s~~ most humbly submits  
as under:-

*Filed today  
8/5/90*

1. That the above-noted matter was listed at Serial  
Number-3 to-day (i.e. 8.5.90) for hearing.
2. That the undersigned who mainly practices<sup>es</sup> at the  
Lucknow Bench, Lucknow of the Hon'ble High Court,  
Allahabad, was held up for a little while but the  
moment he reached this Hon'ble Tribunal he was  
informed that his matter has been dismissed for  
default.

It, is therefore, prayed that the above-noted  
matter which is mature for hearing may kindly be  
restored forthwith in the interest of justice.

Lucknow dated,

8.5.90.

*609A*  
( M. KAMALUDDIN )  
ADVOCATE,  
COUNSEL FOR THE PETITIONER.

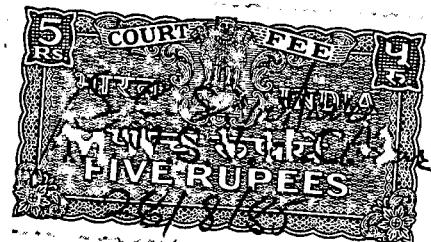
\*\*\*\*\*

C. M. Rsc. A/pn. No. 10, 072 (a)  
In the Hon'ble High Court of Judicature at allahabad

Lucknow Bench, Lucknow.

Writ Petition no. 4412 of 1985.

DISTRICT JURISDICTION



Plaintiff

... Plaintiff

... Plaintiff

Union of India and others.

... Opp. parties.

Application for ad interim Mandamus

In view of the facts and reasons assigned in the accompanying writ petition and affidavit, it is most respectfully prayed that this Hon'ble Court be pleased to direct the opposite party no. 3 to accept the joining report of the petitioner on the post of Clerk Grade II against the vacant post of General Assistant meanwhile and issue directions to the opposite party no. 3 to comply the order of the Director General dated 20-5-1985.

S. C. Srivastava  
(S. C. Srivastava) Styphat  
Advocate, Adv.  
Counsel for the petitioner.

Lucknow Dated:

August 26 1985.

X/22

First appearance of 10-9-1985

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

Lucknow Bench, Lucknow.

C.Misc Application No. 101707 of 1985 (W)

In re:

First Petition No. 4412 of 1985



10/87  
10/9/1985

Lalji Kashyap \*\*\*\*\* Petitioner

Versus

Union of India and others ----- Opp. parties

Application for ad-interim relief and stay adinterim  
mandamus meanwhile.

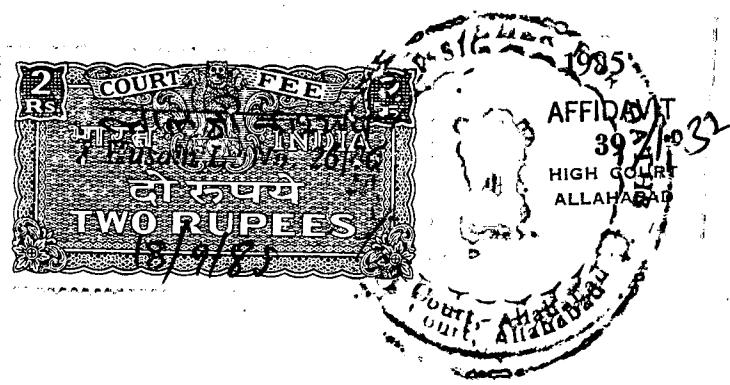
11233  
I, view of the facts and reasons assigned in  
the accompanying supplementary Affidavit, it is most  
respectfully prayed that this Hon'ble Court be pleased  
to issue ad-interim mandamus commanding the opposite  
parties to give petitioner the other of appointment  
on the post of G.G. Grade II in the office of  
Doordarshan Kendra Lucknow.

Lucknow Dated  
Sept. 18, 1985

*S. K. M.*  
Advocate  
Counsel for the Petitioner

In the Hon'ble High Court of Judicature at Allahabad  
Lucknow Bench, Lucknow.

Writ Petition no. 4412 of 1985.



Lal Ji Kashyap

... Petitioner

versus

Union of India and others.

... Opp. parties.

Supplimentary affidavit on behalf of the  
Petitioner

I, Lal Ji Kashyap aged about 28 years s/o Sri Avadh Behari, r/o house no. 156/33-Mohalla-Birhana East, Subhash Marg, Lucknow, the deponent, do hereby solemnly affirm and state on oath as under:-

- 1- That the deponent is the petitioner in the above noted writ petition as such he is fully conver-sant with the facts deposed herein.
- 2- That the deponent had filed the writ petition before this Hon'ble Court which is pending and the all-eged writ petition has been preferred by the petitioner for his appointment as Clerk Grade II in the office

of the Director, Doordarshan Kendra, Lucknow.

3- That according to the Office Memorandum No.- 4-34012/2/84-S-II, dated 25-5-1984 ( annexure no. 2 to the writ petition ) regarding recruitment to the 10% quota of vacancy in Clerk Grade II on educationally qualified candidates of Group D staff of subordinate offices of the Doordarshan, the petitioner Lal Ji Kashyap and Sri Babu ~~Lal~~ Ram were listed at sl.no. 1 and 2 and were presently posted as employees at Doordarshan Kendra, Lucknow against the vacant posts of General assistant.

4- That Director, Doordarshan Kendra, Lucknow 5- Mirabai Lalg, Lucknow through the D.O. letter No. PV LKO./1(7) 84-., dated 12-6-1985 wrote a letter to Sri Kashmiri Lal, Deputy Director ( Administration ) asking from him that since no orders ~~from~~ for conversion of General assistant into those of Clerk Grade-II has been received upto now and therefore sought to advice of Deputy Director ( Administration ), whether, he is competent to issue appointment letter to Sri Lal Ji Kashyap and Babu Lal without waiting for conversion order from the Government. The photo-stat copy of the letter is being annexed herewith as ANEXURE NO. D-1 to this affidavit.

5- That in this letter it was also mentioned that the Director, Doordarshan Kendra, Lucknow approached for the approval of ~~Mr.~~ ~~Shri~~ Sushila Kandwal as Clerk Grade II against the one of the three vacant posts of General assistant. It is further stated that in this letter dated 12-6-1985, a request has been

made to Deputy Director ( Administration ) for communication of the decision, so the offer of appointment be issued to Sri Lal Ji Kashyap and Babu Lal who are listed at sl. no. 1 and 2 in the appointment order.

6- That the appointment of Km. Sushila Kandval is wrong on account of the fact that Sushila Kandval although being the sister of late Sri Satish Chandra Lighting Assistant, yet she is the second member of deceased Satish Chandra. It is further stated that Smt. Meera Kandval w/o late Sri Satish Chandra Lighting Assistant has already been absorbed on compensatae ground on the post of Production Assistant and so the appointment of Sushila Kandval can not be done on the basis of compensatae ground. It appears that the Director, Doordarshan Kendra, Sri Lucknow Sri R.S. Rawat is personally interested with Km. Km. Sushila Kandval on account of some illegal gratification, so he has sought approval of Km. Sushila Kandval without conversion of the post.

7- That Director, Doordarshan Kendra, Lucknow pleased to issue offer of appointment to Sri Babu Lal placed at sl. no.2 against 10% quota of vacancies on dated 24-8-1985 without conversion order, while the petitioner has not been given offer of appointment, when the petitioner has topped the meritorious list. The photostat copy of the offer of appointment

18  
High Court, Allahabad  
1985  
A.C. 200  
C/17/10

of Sri Babu Lal is being annexed herewith as ANNEXURE NO. D-2 to this affidavit. It is further stated that Sri Babu Lal and Km. Sushila Kandwal are still working on the post of Clerk Grade II against the vacant posts of General assistant in the office of Director, Doordarshan Kendra, Lucknow without conversion order and the offer of appointments have been issued to them ignoring the petitioner when the petitioner is most suitable from them according to the meritorious list. The photostat copy of the offer of appointment of Km. Sushila Kandwal is being annexed as ANNEXURE NO.D-3 to this affidavit. It is further stated that after filing of the writ Petition, R.S. Rawat, Director, Doordarshan Kendra, Lucknow informed to T. V. General for the vacancy occurred.

8- That the petitioner happened to be President of Group D staff Union and one and half years back Sri R.S. Rawat, Director, Doordarshan Kendra, Lucknow has torn the O.T.U. form of one Sri R.S. Rathak Group D staff, and the Group D staff were became annoyed with this illegal action of the Director, Doordarshan Kendra, Lucknow and the seven days black flag day was observed by the staff and the petitioner was the leader of the staff. It is further stated that this matter was referred to the Hon'ble Minister, Information & Broadcasting and Director General, Doordarshan, New Delhi and on tendering the apology by the Director before Group D staff with the petitioner, the strike was called-off and on account of this incident, the Director Sri R.S. Rawat personally annoyed with the petitioner, so the appointment of the petitioner has been withheld in order to harass the petitioner.

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A.Y. 1  
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9. That on information by the Director -

D.D. K. Lucknow, through telephonic conversation for the existing vacancy

of C.G. Grade-II, in the office of the

Telegram by the Kasmiri Lal T.V. ~~for~~ <sup>to</sup> ~~for~~ <sup>to</sup>

New Delhi

General, D.D.K. ~~Lucknow~~, was sent to

R.S. Rawat Director Door Darshan Kada,

Lucknow directing him for adjustment of

petitioner against the informed vacancy

occurred in the Grade of G.G. Grade II at

Lucknow. It was further directed by the

T.V. General for issue of offer of appointment to the petitioner. But no offer of appointment was issued up till now to the petitioner

on account of malafide intention as

narrated in the preceding paragraph.

The photo stat copy of Telegram is being

✓  
Annexed as Annexure No. 4 to this writ

petition.

It is further stated that

the telegram was read by Director

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8/49

.. 6 ..

Director D.D. K. Lucknow on 29-8-1985

10. That the petitioner came to know that director D.D.K. Lucknow Sri R.S. Rawat in order to harrass the petitioner wants to get transferred him to some where else when the vacancy still existing in the office of D. D. K. Lucknow for the post of C. G. Grade II.

It is further stated that the

petitioner according to the director

of T. V. General is entitled to

  
A. 261  
262  
x observee at Lucknow not any where else.

contd.,, 7/-

Lucknow Dated :

Deponent

September / 8 1985.

Verification

I, the above named deponent do hereby verify that the contents of paras 1 to 10 of this affidavit are true to my own knowledge and there is no part of it is false and nothing material has been concealed, so help me God.

Deponent

I identify the deponent who has signed before me.

( S.C.Srivastava )  
Advocat.

Solemnly affirmed before me on 18.9.85  
at 10 AM/PM by Sri Lal Ji Kashyap, the  
deponent who is identified by Sri S.C.Srivastava,  
Adv., High Court, Lucknow.

I have satisfied myself by examining the  
deponent that he understands the contents  
of paras of this affidavit which has been  
readout and explained to the deponent by me.

Refugee  
Oath Commissioner  
High Court (Lucknow Bench)  
LUCKNOW  
No. .... 18.9.85  
Date .....

In the hand of the agent of steed who is based  
Received Bench decision

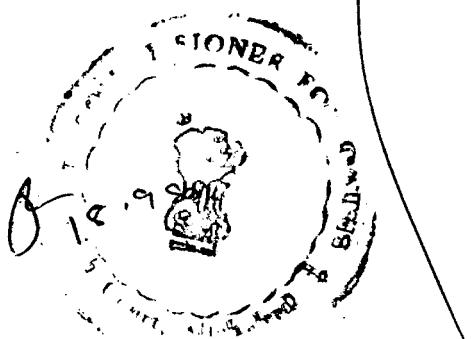
W.P.R. 4412 of 1985 7/9 1/5

Lalji Kashyap ————— Rebatam  
v/s

Union of India and others ————— ORS

Ansver no. 31

निकाय  
वाली



Annexure No D/11

1. Encl. 1  
DOORDARSHAN  
R.S. HAWAT  
DIRECTOR

R. D. M. PV(LKO)/1(7)/84-9  
OFFICE OF THE DIRECTOR  
DOORDARSHAN KENDRA  
B. Mirahar Marg, Lucknow

Date June 12, 1985

Shri Lalji Kashyap and  
Shri Babu Lal,

General Assistant

DDK Lucknow

and General Assistant.

After this, regarding DG's Office Memo No. A-34012/2/34/S-II dated 25.2.84, regarding recruitment to the 17th post of General Assistant in the grade of CG-II reserved for educationally qualified group 'D' staff of the subordinate offices of the Doordarshan. According to the name Shri Lalji Kashyap and Shri Babu Lal listed at serial number 1 and 2 and presently posted as group 'D' employee at DDK, Lucknow, have been posted at DDK Lucknow against the vacant posts of General Assistant.

Directorate

In this connection, your attention is drawn to the General's letter No. A-12015/3/84-S-II dated 25.2.84 regarding filling up the vacant post of General Assistant. In para II, it has been mentioned that the Doordarshan Kendras/Offices are advised that the candidates mentioned by the SSC for the vacant post of General Assistant may be appointed only after the Government has issued formal order for conversion of the post of General Assistant into those of "General Assistant". Since no orders for conversion of General Assistant in a Kendra of CG-II have been received until now, I seek your advice whether we are competent to issue appointment letter to Shri Lalji Kashyap and Babu Lal ~~as~~ without waiting for conversion by the Government.

In this connection I would also like to draw your attention to the appointment of Kum. Sushila Kandwal as Clerk Gd. II in Lucknow in the CG-II group. Kum. Sushila Kandwal, is the sister of Late Shri Lalji Kashyap, Lighting Assistant. In this connection, you may please refer to Directorate's Office Memo No. 13/12/84-S-II dated 13.12.84 conveying the approval of the Directorate General for appointment of Kum. Kandwal as Clerk Gd. II in Lucknow. In view of the general relaxation in relaxation of the provisions restricting such appointment to any member of in the family as a special case. On 17.1.85 we approached the Directorate vide our letter R.D.M.PV(LKO)/1(7)/84-S dated 5.11.84 to approve the appointment of Sushila Kandwal as CG-II against one of the three vacant posts of Clerk Gd. II due to non-availability of any ~~two~~ vacant posts of Clerk Gd. II in Lucknow. You are also aware that the post of General Assistant has been treated as dying cadre, accordingly, reminders were also sent to the Directorate vide letter of even number dated 17.1.85 and 14.2.85. The Directorate's approval for the appointment is still awaited.

Since it is a matter of promotion concerning two of our colleagues, I would request you to communicate your decision to us at the earliest so that offer of appointment for CG-II could be made to Shri Lalji Kashyap and Babu Lal.

Yours sincerely,

(R.S. HAWAT)

Shri Lalji Kashyap,  
CG-II, Director, DDK,  
B. Mirahar Marg,  
Lucknow



12.6.85

12.6.85

12.6.85

In the Hon'ble High Court of Judicature at Allahabad  
Cucknow Bench, Lucknow.  
Writ petition No 4412 of 1985

Lalji Karkya

Petitioner

✓  
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v/s  
Union of India and others

Opposing Parties

}

Annexure No D-2

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Annexure No D-2

A/54

PHARAT ANURAD  
SCORING HIGH MUNICIPAL BOARD

MAY 1970 (7)/100

MAY 1970

NOTICE OF APPOINTMENT

In accordance with the Director General, Directorate of  
High School Education No. 22/3/04-SII dated 6.6.73, the  
Director, Secondary Education, Kandla, is pleased to inform you  
of appointment to the post of <sup>1</sup>st in Grade-II under a tenure  
of General Appointment to Mr. Dabu Lal, Grade-II, 600/-  
Secondary Education, Kandla, having 10% quota of reservation in the  
ratio of 1:1 reserved for educationally qualified Group-II in  
the pay scale of Rs. 230-6-290-ER-6-325-0-345-60-625-10/-  
It may be noted that he will be on probation for a period of 6  
months from the date of his appointment as G.I.II excepted a period  
of General Appointment.

S/-----

( D.S.O. M.H. )  
DIRECTOR

Shri Dabu Lal,  
Group-II B.M.H.  
Secondary Education,  
Kandla.

Date 10.05.70

1. The Director General, (Shri Kanchan Lal, D.M.A., Dy. D.S.O.)  
Secondary Education, Kandla, M.P., New Delhi with reference  
to office No. No. 22/3/04-SII dated 6.6.73 (See  
reference).

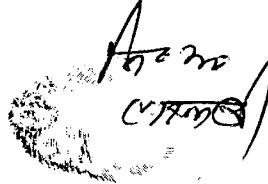
2. The Assistant, Directorate of Secondary Education, Kandla.

3. P.A. to Directorate the Director, Directorate of Secondary  
Education.

Designated D.A.O. of Shri Dabu Lal, Group-II, M.H.

2. A.

B.M.H. M.H.



On the Hon'ble High Court of Judicature at Allahabad  
Lucknow Bench, Lucknow. (S.Y.) 4/13  
W.P.N. 4412 of 1965

Laltee Kanshyap — Petitioner 1/5

v/s

Union of India and others — opp. parties

Annexure No D-3

1/5  
MS/1



10

Annexure No D-3

115, 17(1970)117 (ISSN 0013-0051).

Dated , 26.7.03

16 per the approval of Dr. "

DR. BANDU RAJ,  
Shan Dew Delhi Home No.13/12/Rd-SIX Et. 187, D.S.  
Interview/ remitted by C.E. (N.C.), New

### Call for the post

.(iv) in P.D.R., injury on the following terms and

Post is Class. **III**. . . (Non-Gazetted) and carries a Scale of, Rs. 260/- . . . . . She will be given an initial pay of, Rs. 260/-, per month in the scale plus other allowances as admissible under rules. . . . .

24. Your appointment is purely ~~temporally~~ ad-hoc basis ~~extending~~ initially for three months.

Your services will be terminable on ~~one~~ ~~one~~ notice from either side in accordance with the Central Civil Service (Temporary Service) Rules, 1965, without assigning any reasons. The appointing authority, however, reserves the right of terminating your service forthwith or before the expiration of the stipulated period of notice by making payment to you of a sum equivalent to the pay and allowances for the period of notice or the un-expired portion therof.

4. In regard to leave, travelling allowances and all other allowances and all the other matters, you will be governed by the rules and orders in force from time to time and applicable to the branch of public service to which you may belong.

9. You will observe strictly the rules laid down in Central Civil Service(Conduct) Rules, 1964. Any breach of these Rules will render you liable for disciplinary action.

C. You shall be liable to be posted and transferred anywhere in India and if you, on account of family circumstances anticipate any difficulty in the matter of place of posting, you should not accept the offer.

7. In accordance with the rules in force in regard to recruitment of service under the Government of India, no person who has less than one wife living or who having a spouse living, marries in any case in which such marriage is void by reason of its taking place during the life time of such spouse, shall be eligible for appointment to service provided that the Central Government may, if satisfied that there are special grounds for so ordering, except any person from the operation of this rule. The offer of appointment is, therefore, conditional upon satisfying the requirement mentioned above and to that end to the effect of a declaration as in Annexure I to

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In the Hon'ble High Court of Judicature of  
at Allahabad Lucknow Bench Lucknow.

W. P. No - 4412 of 1985

8/57

Calji Kasyap — Petitioner —

vs  
Union of India & others — off - parties

Amended No - 3 - 4

Ac-2001  
JUL 1988



(11)

Annexure No - D-4

Received by Director Doordarshan Ltd.  
on 29/8/85

16

2020 YLN 952 YFPF PULS X 1655 AT LX 400 NEW DELHI 28 81 /81

R S RAWAT DIRECTOR DOORDARSHAN LUCKNOW

RE YOUR TELEPHONIC CONVERSATION WITH THE UNDERSIGNED TODAY AT

1 RESIDENCE (+) LALJI KASHYAP MAY NOW BE ADJUSTED AGAINST THE VACANCY  
OCCURRED IN THE GRADE OF CG 11 AT LUCKNOW AS INFORMED BY YOU (+) S AS  
RI BABU LAL AND LALJI KASHYAP'S OFFER OF APPOINTMENT MAY BE ISSUED  
SIMULTANEOUSLY (+). FORMAL POSING ORDERS OF LALJI KASHYAP BEING ISSUED  
SEPARATELY (+) THIS HAS THE APPROVAL OF CHIEF DIRECTOR GENERAL  
(PERSONNEL AND TRAINING (+) KASHMIRI LAL TV GENERAL

LN 418 ASERE 400 ASERE DND 2020

Mr. S. K. S.  
C. I. C. U. P.





In the Open Bench Court, Indore at Alababa  
(Law Bench), also

58

ब अदालत श्रीमान

महादेव

वादी (मुद्रित)  
प्रतिवादी (मुद्रालेह)

का वकालतनामा

LAL JI KASHYAP

Union of India versus  
Dr. Hech & Sons Ltd  
Lal Das

वादी (मुद्रित)

बनाम

U.P. No. 4412/1985

प्रतिवादी (मुद्रालेह)

नं० मुकदमा सन् १९ पेशी की ता० १९/१ १९८५ ई०  
ऊपर लिखे मुकदमा में अपनी ओर से श्री

KAMAL UDDIN KHAN एडवोकेट

महोदय

BEGUM JAHNA KHAN वकील

अदालत	मुकदमा
काम	ताम

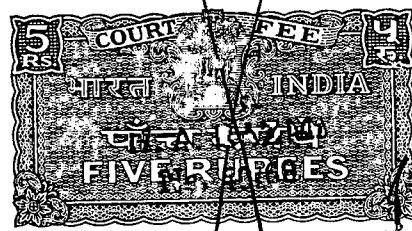
को अंपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और  
लिखे देता हूँ इस मुकदमा में वकील महोदय स्वयं अथवा अन्य  
वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य  
कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी  
जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल  
दावा तथा अपोल व निगरानी हमारी ओर से हमारे या अपने  
हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें  
या कोई रुपया जमा करें या हमारी बा विपक्ष (फरीकसानी) का  
दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती)  
रसीद से लेवें या पंच नियुक्त करे - वकील महोदय द्वारा की  
गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं  
यह भी स्वीकार करता हूँ कि मैं हर पेशी स्वयं या किसी  
अपने पैरोकार को भेजता रहूगा अगर मुकदमा अदम पैरवी  
में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी, जिसमें  
दारी मेरी वकील पर न होगी। इसलिए यह वकालतनामा  
लिख दिया कि प्रमाण रहे और समय पर कास आवे।

हस्ताक्षर... *lalji kashyap*

साक्षी (गनाह)..... साक्षी (गवाह).....

दिनांक २७.९.८५ जहीना

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD  
(LUCKNOW BENCH) LUCKNOW



CIVIL MISC. AN. NO. ; 1985

in Re:

WRIT PETITION NO. 4412/1985

Lalji Kashyap

.. Applicant/Petitioner

versus

Union of India and others

.. Opposite Parties

APPLICATION FOR HEARING THE PETITIONER'S COUNSEL ON MERITS  
BEFORE RECALLING THE ORDER DATED 18.10.1985 AND PRAYING FOR  
AD INTERIM MANDAMUS COMMANDING OPPOSITE PARTY 3 TO ADJUST  
PETITIONER AT LUCKNOW (TILL FILING OF COUNTER AFFIDAVIT &  
REJOINDER-AFFIDAVIT ) AGAINST THE JUST FALLEN VACANT POST OF  
SUSHILA KANDWAL AT DOORDARSHAN KENDRA LUCKNOW.

For the facts and circumstances as disclosed in the accompanying affidavit it is most humbly prayed that after hearing the petitioner's counsel on merits this Hon'ble Court be pleased to re-call its order dated 18.10.1985 and the opposite party No.3 be commanded by way of ad-interim mandamus to comply with the orders of opposite party No.2 dated 25.5.1985(Annexure II) and 29.8.1985(Annexure D-IV) by adjusting the petitioner against the post of clerk grade-II which was illegally filled up on ad-hoc basis by Km. Sushila Kandwal (Annexure D-III) on 26.7.1985 for 3 months and which has fallen vacant on 26.10.85 and it be directed that no ad-hoc appointment be made to fill it up.

Lucknow

*1609/85*  
Counsel for the Petitioner

Oct. 28, 1985.

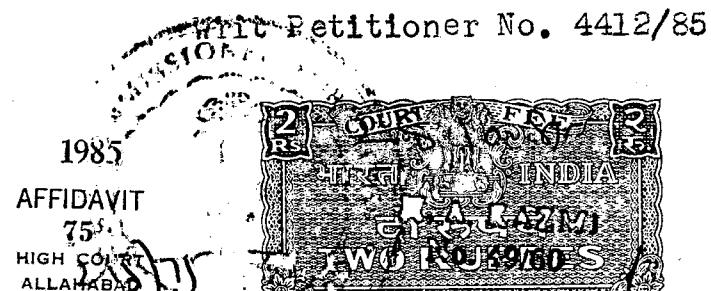
*Lalji Kashyap 26*

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

(LUCKNOW BENCH) LUCKNOW

Affidavit in support of Civil Misc, An. No.

in



Lalji Kashyap, aged about 28 years, son of Sri Avadh Behari, resident of House No.156/33, Mohalla Birhana East, Subhash Marg, Lucknow .. Deponent/Petitioner

Versus

Union of India & others .. Opposite Parties.

A F F I D A V I T

I, Lalji Kashyap, aged about 28 years, deponent, son of Sri Avadh Behari, resident of House No.156/33, Mohalla Birhana East, Subhash Marg, Lucknow, do hereby most solemnly affirm and state on oath as under:-

1. That the deponent is himself the petitioner in the above noted writ petition and as such is fully conversant with the facts and circumstances of the case as deposed hereunder.
2. That precisely and concisely the following is the sequence of events in chronological order prior to filing of the instant petition.
  - i) That the opposite party No.2 on May 25, 1985, promoted and posted the petitioner as a Clerk Grade II at Lucknow vide Annexure II in consequence of his topping the list of successful candidates on March 20, 85'

*Lalji Kashyap*

at a departmental competitive examination vide Annexure I to the Writ Petition.

ii) That on June 3, 1985, the petitioner was relieved of his duties as a peon by the Station Engineer, T.V. Relay Centre, Unnao vide Annexure III.

iii) That on June 4, 1985, the petitioner submitted his joining report at Lucknow vide Annexure IV but the same day the opposite party No.3 reducing the petitioner in rank directed him to join back at Kanpur as peon vide Annexure V.

iv) That on July 26, 1985, the opposite party no.3 illegally filled up the first post of General Assistant as Clerk Grade II by a woman candidate Km. Sushila Kandwal on adh-hoc basis for 3 months vide Annexure D-III (Supplementary Affidavit 10,707 (W)/85) instead of filling it up by the petitioner in compliance to Annexure II.

v) That on August 24, 1985, the opposite party no.3 illegally filled up the second post of General Assistant as Clerk Grade II by Sri Babu Lal on regular basis vide Annexure D-II (supplementary Affidavit 10,707 (W)/85) but without the approval of the opposite party No.2 which came 5 days later on August 29, 1985, vide Annexure D-IV.

vi) That the said appointment of Sri Babu Lal was not made on temporary basis and there was neither any stipulation regarding acceptability of the same by him nor regarding liability of transfer to other T.V. Station in India.

*Sajeev Kankhali*

b/4  
6/6

3. That precisely and concisely the following is the sequence of events in chronological order after the filing of the instant petition on 2.9.1985 when this Hon'ble Court was pleased to order that counter affidavits' copy to be given to the petitioner on 12.9.1985 and rejoinder affidavit's copy be given to the Standing Counsel, Union of India on 15.9.1985 and both the Counter and rejoinder affidavits be filed on 16.9.1985 in court the date of listing:

- i) That no counter affidavit has been filed nor a copy thereof given to the petitioner's counsel till today, the date of depositing this affidavit.
- ii) That the opposite party No.3 who was bent upon defying the orders of opposite party No.2 and not complying with them (as contained in Annexures II and DIV) for extraneous reasons being prejudiced against the petitioner became restless when the petitioner filed this writ petition and criminally spent thousands of rupees of public money in telephoning the opposite party no.2 and in rushing up and down New Delhi on official pretexts to somehow get the order of promotion and posting of the petitioner to Lucknow cancelled or modified.
- iii) That on 10.9.1985 the opposite party No.3 after a lot of chivalrous brain work and crooked advice of his associates succeeded in manufacturing a ground by way of an un-numbered "Memorandum and warning" to the petitioner filed herewith as Annexure S-I against an act which the petitioner could never dare to do or

Annex.S-I

contd ... 4/

Dabu Kanshyam



b/5 (6)

did and sent a copy of the same to the opposite party No.2 so as to further his interest of torturing the petitioner by getting his promotion and posting order cancelled/modified.

iv) That the said warning/memo was cleverly given to the petitioner as late as on 21.10.1985 after the passing of orders by this Court on 18.10.1985 so that the petitioner may not have a weapon of malafide in hand during arguments in court.

v) That on 13.9.1985, the opposite party No.3 not yet satisfied with his earlier mischief of 10.9.1985, committed another act of malice by issuing a show cause notice to the petitioner filed herewith as Annexure S-II Contemptuously making false allegations against him and distastefully and in disregard of the powers of the Hon'ble court asking him how he filed this writ petition without his permission which means the opposite party No.3 had the power to prevent the petitioner from seeking the protection of this hon'ble court by rejecting his application for permission which was in fact moted much earlier on 16.8.1985 and which was not disposed off by the opposite party no. 2 and remains undisposed till date.

vi) That the opposite party No.3 again rushed the opposite party No.2 telephonically awaring him of his achievements in torturing the petitioner and requesting him to cancel or modify the promotion and posting order of the petitioner.

vii) That the said show-cause notice/memo was cleverly given to the petitioner as late as on 21.10.1985 after the passing of orders by this hon'ble court on 18.10.1985



Kader Khanjish

so that the petitioner may not have a weapon of malafie  
in hand during arguments in court.

viii) That very hurriedly on 13.9.1985, extraneously  
influenced by the opposite party no.3, the Dy. Director  
of Administration without the approval or orders of the  
opposite party no.2 the competent authority passed an  
order filed herewith an Annexure S-III preventing the  
petitioner from joining at Lucknow.

} Annex. S-III

a) by filling up the Lucknow position by unnecessary  
transferring a clerk grade II, within 3 months  
of his taking over charge at Gorakhpur, to Lucknow,  
and

b) by maliciously and for collateral purposes  
under undue influence of the opposite party No.3  
transferring the petitioner to Gorakhpur under  
false cover of posting and partial modification  
of Annexure II and requesting a technical man  
incompetent to issue an offer of appointment  
to the petitioner.

ix) That since Annexure II promotes and posts the petitioner  
to Lucknow without direction to opposite party No.3 to  
issue any offer of appointment, such offer is illegal  
and much more illegal when it is issued by a technical  
man in the presence of a Director, Television Centre,  
Gorakhpur, who is the administrative head of the Centre.

x) That technical person the Superintending Engineer,  
All India Radio, Gorakhpur, who cannot be the adminis-  
trative head of the T.V. Centre in the presence of a  
Director on 30.9.1985 illegally issued an offer of  
appointment on temporary basis to the non-technical  
petitioner, discriminating him from Babu Lal(Annex.D-II)



Rabu Kershish

#### Annex, S-IV

and treating the petitioner as an outsider by asking him if the offer was acceptable to him, discriminating him from Babu Lal (Annexure D-II), a copy of the <sup>xx</sup>  
said offer of appointment is Annexure S-IV to this  
application. <sup>xx</sup>

4. That on account of valid and invalid urgent slips the petition could not be taken up till 18.10.1985 when upon extreme insistence on the part of the petitioner's counsel the case was taken up at 3.58 p.m. by the Hon'ble court.
5. That the petitioner's counsel was shocked when informed by this Hon'ble Court that her power was not on record through a joint power was filed by her along with her husband Mr.Kamal Uddin Khan, Advocate and which had just disappeared from the file, a matter which warrants an enquiry, because if it comes to that, no counsel has any proof in the form of receipt of any papers filed by him/her in court and all filings are optimistically done in strict confidence and trust with an earnest hope that papers filed shall be safely taken custody of and retained in the right shape.
6. That when questioned by this Hon'ble court regarding the reason of appointment of Km. Sushila Kandwal on adhoc basis the standing counsel, Union of India, prayed for time.
7. That when asked by this Hon'ble court as to why no counter affidavit had been filed by the opposite parties, the learned standing counsel, Union of India, prayed for time.

contā ... 7/

Ka Yan Kaw hynh

8. That when asked by this Hon'ble Court if he had the amended order of opposite Party No.2 with him as claimed by him as having been passed, the learned Standing Counsel replied in negative.

9. That the opposite parties did not comply with the order of this hon'ble court dated 2.9.1985 and also the order of this hon'ble court directing the supply of counter affidavit's copy by 4.10.1985 to the petitioner's counsel.

10. That a prima facie case was made out which made this Hon'ble court admit this Writ petition but since the petition was filed by the petitioner to press his claim of posting at Lucknow (Vide Annexures II and D-IV) on the promoted post, an ad-interim mandamus was warranted as an interim relief to let the petitioner joint at Lucknow pending disposal.

11. That owing to shortage of time this hon'ble court could not consider matters in the right perspective before directing petitioner to join at Gorakhpur, which defeats the entire purpose of filing this Writ Petition.

12. That the post of Clerk Grade II illegally filled up by the opposite party no.3 (vide Annexure D-III) on 26.7.1985 has fallen vacant during Dussehra Vacations on 26.10.1985 being an ad-hoc appointment for 3 months.

13. That it would be expedient in the interest of justice that the order passed by this hon'ble court on 18.10.85 be re-called and an ad-interim mandamus be issued

Xa/ya/ka/ya/ka

commanding opposite party No.3 to adjust the petitioner at Lucknow (at least till the filing and exchanging of Counter and rejoinder affidavits) against the just fallen vacant post of General Assistant which was illegally filled up by Km. Sushila Kandwal at Lucknow and it would also be expedient in the interest of justice that further ad-hoc appointment to the said post be stayed.

Lucknow

*Dalya Karkysh*  
Deponent.

Oct. 28, 1985

Verification

I, the above named deponent do hereby verify that the contents paras 1 to 3 are true to my personal knowledge and those of para 4 to 13 are believed by me to be true. Nothing has been concealed so help me God.

*Dalya Karkysh*  
Deponent.



I know the deponent who has signed before me.

*Sabiha Kamal*  
(Begum Sabiha Kamal)  
Advocate.

Solemnly affirmed before me on 28.10.85  
at 11.00 a.m./p.m. by the deponent *Smt. Lal Ji Kashyap*  
who is identified by Sri Begum Sabiha Kamal,  
Advocate High Court Allahabad.

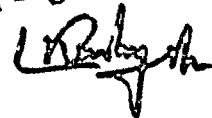
I have satisfied myself by examining the deponent that he understands the contents of this affidavit which has been read out and explained by me.

Dated: Oct. 28, 1985.

*Mohd. Zuberi*  
(Advoc.)  
Oath Commissioned  
No. 248775 Date 28.10.85

*Dalya Karkysh*

Received on 21/9/85

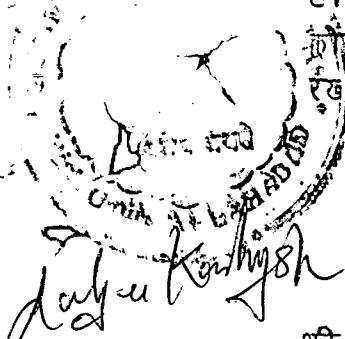
भारत सरकार  
दूरदर्शन केन्द्र: लखनऊ

स. डीटोसीएल/ईपीएच/85 दिनांक 10-9-85

ज्ञापन

श्री लालजी कश्यप, चपरासी, टी.वी.रिले केन्द्र, कानपुर अपने अनुरोध पर मुझसे मिलने आज दोपहर मेरे कक्ष में आये। उस समय मेरे और उनके अतिरिक्त और कोई व्यक्ति मेरे कक्ष में नहीं था। श्री लालजी कश्यप ने मुझे येतावनी दी कि उनके विषय में कोई भी कार्यवाही करने से पहले मैं ठीक तरह सोच समझ लूँ क्योंकि ऐसा करने पर मुझे नुकसान पहुँचा सकते हैं।

श्री लालजी कश्यप का केन्द्र अध्यक्ष के प्रति इस प्रजार का व्यवहार अशांभनोय तो है ही साथ ही उस मर्यादा का भी स्पष्ट उत्तिष्ठन करता है जो एक सरकारी कर्मचारी होने के नाते उन्हें निभाना होती है। श्री लालजी कश्यप श्री येतावनों दो जा रही है कि क्ये अपने व्यवहार को ठीक रखें और कार्यालय की मर्यादा के अनुस्य ही कार्य करें।

  
राजेन्द्र सिंह रावत  
निदेशक

श्री लालजी कश्यप,  
चपरासी, टी.वी.रिले केन्द्र,  
कानपुर

दरा - केन्द्र अभियंता, टी.वी.रिले केन्द्र, कानपुर

भारत सरकार  
दूरदर्शन बोर्ड, लखनऊ

ਪੰਜਿਪੂਰਾ

તં: દૂરદૂર ||લખ|| 21 ||૫૫|| /૮૦-શા/ધાર

दिनांक : 13-9-1985

धार्यन  
१११

ब्री लालजी कश्यप, पत्राचार्क, दूरदर्शन केन्द्र, कानपुर दिनांक 18-8-85  
से अपनी इयूटी से अनुपस्थित चल रहे हैं। उनके किसी भी अवकाश आदि का प्रार्थना-  
पत्र कार्यात्मक को प्राप्त नहीं हुआ है। ब्री कश्यप ने अपने कार्यालय प्रधान की अनुमति  
प्राप्त किये रखा है मुख्यालय भी छोड़ दिया तथा बिना किसी अनुमति आदि प्राप्त  
किये ही अपनी पदोन्नति के सम्बन्ध में न्यायालय में वाद प्रस्तुत किया है। उन्होंने  
अपने 2 दिन के अवकाश दिनांक 19 व 20-8-85 का प्रार्थना-पत्र दिनांक 3-9-85 को  
केन्द्र अभियांत्र दूरदर्शन केन्द्र, कानपुर को प्रस्तुत किया जिसमें उन्होंने मुख्यालय छोड़ने  
के न्यायालय में वाद प्रस्तुत करने की अनुमति मांगी है। जबकि वे इसके पूर्व ही मुख्या-  
लय छोड़ चुके थे तथा कर्मचारी न्यायालय में वाद प्रस्तुत कर चुके थे।

प्री क्षयप का उपरोक्त आचरण सरकारी कार्यालयों ते अपेक्षित आचरण नहीं है। उन्होंने अपने प्रार्थना-पत्र दिनांक 16-8-35 जो कि उन्होंने दिनीक 3-9-35 को अपने कार्यालय प्रधान को प्रस्तुत किया, के द्वारा कार्यालय को गुमराह करने का प्रयात किया है तथा अगतार अपनी स्वेच्छा अनुपस्थिति ते दिया अनुमति के मुहूर्दालय छोड़कर अनुशासन भी किया है तथा सरकारी कार्यों में स्कावट छालने के ली ये दोषी पाये गये हैं।

प्री लालजी कश्यन यह बतायें कि वैधों न उपरोक्त आधार पर उनके विस्तृत अनुरूपतान्त्र की कार्यवाही की जाये। उनका स्पैष्टीकरण इस छापन की प्राप्ति के द्वितीय अन्तर अधोहस्ताहारी के सम्भावनाएँ जाना चाहिए अन्यथा यह समझा जायेगा कि उन्हें इस विषय में कुछ नहीं बहना है, तदनुसार उनके विस्तृत नियमानुसार कार्यवाही की जायेगी।

॥ बी० द० युवती ॥  
प्रशासनक अधिकारी  
क्षमे चित्रेषु

‘ਸ਼੍ਰੀ ਬਾਲਜੀ ਕਥਾਧ, ਪਾਤਰਾਡਕ, 156/33- ਬਿਰਹਾਨਾ ਈਸਟੀ, ਰੁਮਾਈ ਮਾਰਗ, ਜਖ਼ਨੌਰ।

### षट्कालिकाः-

१- भी लालजी क्षयप, पत्राहृक, दूरदर्शन केन्द्र, कानपुर ।  
 २- केन्द्र अभ्यंता, दूरदर्शन केन्द्र कानपुर द्वारा आकाशग्राही कानपुर। कृपया  
 प्रेरणालजी क्षयप को इस शासन की प्रति देकर उनसे प्राप्त रसीद प्राप्त कर  
 इस कायलिय को प्रेषित करें। यह भी शूचित करें कि वे कद कायलिय उपरिधि  
 हैं। उनके अवकाश का शून्यतृतीय व्यापर प्रेषित करें।

## कुते निदेशक

6/12/85  
Annexure S-III

8/12/85

No. 22/5/85-SII  
Government of India  
Directorate General: Doordarshan  
Mandi House New Delhi

Dated 13.9.1985

ORDER

Shri Parichu Ram, Clerk Grade-II, Doordarshan Kendra, Gorakhpur is transferred in the same capacity and posted against the post of General Assistant at Doordarshan Kendra, Lucknow with immediate effect.

Shri Lalji Kashyap, Poorn, Television Relay Control, Kanpur is posted against the resultant vacancy at Doordarshan Kendra, Gorakhpur in partial modification of this Director Directorate's O.M. No. A34012/2/84-SII, dated 25-8-1985.

Sd/-  
(T.S. SUNDARESWARAN)  
DY. DIRECTOR (F. ADMIN  
for Director General.

Copy to:

1. Director, Doordarshan Kendra, Lucknow.
2. Director, Doordarshan Kendra, Gorakhpur. The Superintending Engineer, Gorakhpur is requested to secure offer of appointment to Shri Lalji Kashyap urgently.

Sd/-

for Director General.



6 (61)  
13  
Annexure S IV  
X/23

GOVERNMENT OF INDIA  
ALL INDIA RADIO : GORAKHPUR  
cccccacccccc

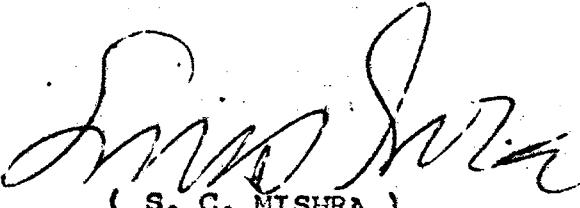
IN. GRK-18(5)/85-S/2734

Dated: 30.9.85

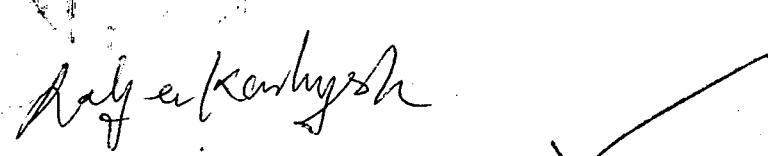
MEMORANDUM

In accordance with the D.G. Doordarshan, New Delhi order No. 22/5/85-SII dt. 13.9.85 (Para 2), Shri Lalji Kasyap, Peon at Television Relay Centre, Kanpur is hereby offered an appointment to the post of Clerk Grade -II in the pay scale of Rs.260-400 at Doordarshan Kendra, Gorakhpur on the following term & conditions:-

1. The post is Central Civil Services, Class-III (Non Technical) and carries a pay scale of Rs.260-400 plus other allowances as admissible under the rules.
2. He will be appointed in temporary capacity and will be probation of two years from the date of joining the new post.
3. If the offer is acceptable to him, he should intimate their acceptance immediately.

  
( S. C. MISHRA )

SUPERINTENDING ENGINEER

  
Shri Lalji Kasyap,  
Peon,  
Television Relay Centre,  
Kanpur.

CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH, LUCKNOW

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CAUSE TITLE TST-1924/82 No 442/85 OF .....

NAME OF THE PARTIES ... halgi kashyap ....., Applicant

Versus

V.C. F. 207 ....., Respondent

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CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

*This file received from record room without 'Basti'*

Archd on Dated 0.12.91/11....

Counter Signed.....

Section Officer/In charge

*Ans. m/s*  
Signature of the  
Dealing Assistant

Central Administrative Tribunal

Lucknow Bench

Case Title - T.A. 1924/87-1993

Applicant - A. 111/2-87(1993)  
T. & T. 1924/87-1993  
Applicant - Logix Worldwide -

23/10/2003

W. O. & C. Silver - Respondents

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW

ORDER SHEET

LIST No. 1924 of 1987

Lat 66408

APPELLANT  
APPLICANT

VERSUS  
VOL

DEFENDANT  
RESPONDENT

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
--	---	--

Hon' Mr. D.K. Agrawal, J.M.

31/10/89

None appears for the parties.

List this case on 15-12-89 for orders.

D.K.  
J.M.

(sns)

15/11/89 No sitting Adj. to 5/3/90.

Notices were issued by the Office at  
Mid. None is present. Let notice be issued  
again to the parties as directed by the  
Hon. D.K. Agrawal, J.M.

8/11/90 Hon. J.P. Sharma, J.M.

15/11/

Shri Kamal Lalchand Khan is present or  
not present  
for the applicant. He request for and  
is allowed 4 weeks time to file Counter  
affidavit to which rejoinder affidavit  
if any, be made within 2 weeks thereafter.

List for admission on 8/5/90.

J.P.  
J.M.

or  
not present

or  
25/11/90

Notices were issued  
on 20/11/90.

No answer is  
given. Case has been  
return to me.

S.P. (A)

No reply is  
given.

7/18

13/11/93. + 1

Response + of the

law and the local

in particular, concern

of application is present

$\frac{S.R.}{S.11.91}$

8/11/91.

an as before

concern of the field

an absent today.

Both the parties

$\frac{S.R.}{19.9.91}$

held on 19/9/91

as a result of

on 19.9.91 as

concern of the field

S.P. is absent.

held with today.

concern has not been

$\frac{S.R.}{16.8.91}$

(140-025)

T.A. 1924/87

13.1.92

D.R. 17

Applicant is present

He did not file

Rejoinder. He is

ordered to file it,

by 27/3/92

✓ 27/3/92

27.3.92

D.R.

Applicant's side is

present. He did not

file Rejoinder till

today. He is further  
ordered to file it by

12/5/92

12.5.92

D.R.

Applicant's side is

present. He is ordered

to file Rejoinder by

5/8/92

5.8.92

D.R.

Applicant is present. He is ordered  
to file rejoinder by 12-10-92

21

KJ

CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH LUCKNOW.

...

T.A. NO. 1924 OF 1987

( W.P. NO. 4412 OF 1985 )

Lalji Kashyap      ...    ...    ...    Applicant.

Versus

Union of India  
and others      ...    ...    ...    Respondents.

...

Hon. Mr. Justice U.C.Srivastava, V.C.  
Hon'ble Mr. K. K. Seth, Member (A)

( By Hon. Mr. Justice U.C.Srivastava, V.C.)

This is a transferred case under Section 29 of the Administrative Tribunals Act, 1985. By means of this petition, the petitioner has prayed that a writ of mandamus be issued commanding the respondent no. 3 to comply the order dated 25.5.85 and further the respondent no. 3 may be directed to allow the applicant to resume his duties w.e.f. 4.6.1985 on the post of Clerk Grade -II against the vacant post of General Assistant, and further a mandamus may be issued directing the respondent no. 3 to accept the joining report of the applicant and he be absorbed in the vacant post of General Assistant and to award the salary and other emoluments etc w.e.f. 4.6.1985, and further a writ of certiorari be issued for quashing the order dt. 4.6.1985 passed by the Director, Doordarshan, Lucknow.

2. The applicant was initially appointed on the post of peon in the pay scale of Rs. 196-230

in the year 1976 at Doordarshan Kendra, Lucknow and was transferred to Television Relay Centre, Kanpur on 15.12.1983 on the same post. The applicant was posted at Doordarshan Kendra, Lucknow against the vacant post of General Assistant by the Director General, Government of India on 25.5.1985. The applicant was relieved from Doordarshan Relay Kendra, Kanpur on 3.6.85 and he submitted his joining report on 4.6.85 to the Director, Doordarshan Kendra, Lucknow. The Director, Doordarshan Kendra, Lucknow did not allow him to join his duties as Clerk Grade-II against the vacant post of General Assistant and issued an order on 4.6.1985 and directed him to report at Kanpur. According to the applicant, after the relieving order dated 3.6.1985, he gave attendance daily in the office of Doordarshan Kendra, Lucknow but the Director did not allow him to sign in the attendance register. On 6.6.1985, he intimated to the Director, Doordarshan Kendra, Lucknow for his stay at Doordarshan Kendra, Lucknow to be treated as his duty period. On 2.7.1985, he further requested to the Director General, Doordarshan New Delhi for permission to the post of Clerk Grade-II immediately. A telegram dt. 10.7.1985 was issued by the Director, Doordarshan Lucknow to the applicant directing him to join immediately at Kanpur, otherwise, disciplinary action will be taken against him. It was, in these circumstances, the applicant was compelled to join at Kanpur.

3. In the Rejoinder affidavit, the applicant

has given the example of Babulal who was below him in the panel but was promoted and Smt. Susheela Kandwal wife of Sri Satish Chandra.

4. The respondents in their return, have challenged the claim of the applicant and have pointed out that the Staff Selection Commission~~as~~ made a selection. The applicant submitted his joining report on 4.6.1985 but he was informed that the matter had been referred to Doordarshan Directorate, New Delhi and till the decision, it was not possible to allow him to join his duties as General Assistant at Lucknow Kendra, and he should report back to Kanpur. A few postsof General Assistants were available tu the applicant could not be allowed to join his duty on the said post without clarification from the Directorate as to whether the post of General Assistant could be filled up by appointing Clerk Grade-II against that post. and therefore, asked to report back to Television Relay Centre, Kanpur . He could not be allowed to join at Lucknow becase ~~as~~ no post of Clerk Grade-II was vacant. As far as Smt. Susheela Kandwal is concerned, it was stated that herappointment was on compassionate basis against the service of his brother Sri Satish Chandra who was working as a Lighting Assistant at Doordarshan Kendra , Lucknow. The applicant in his Rejoinder Affidavit has filed the copy of the appointment letter of Sri Babu Lal who was junior to him in the panel. In our opinion, if the persons junior to the applicant has been given,

appointment, the applicant should also have been given appointment but as in the meantime, the applicant has been given promotion, the relief as claimed by the applicant for his promotion has got to be dismissed, with the observation that the applicant should be deemed to have been appointed as he was entitled to get the appointment in preference to his juniors and in case more than one compassionate appointment has been given, as in place of Sri Satish Chandra, the applicant will be deemed to have been appointed before the other member was given appointment and with this deemed appointment, the question of applicant's seniority will be considered. With these observations the applicant is dismissed. NO order as to costs.

*W.S.*  
Member(A)

*L.*  
Vice-Chairman

Dated: 21.4.1993

(n.u.)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

ADDITIONAL BENCH

L u c k n o w .

C. M. An. No. 320/90 R  
Transferred Writ Petition No: 4412/85  
Renumbered 1984 of 1987.

B E T W E E N

LAL JI KASHYAP ..... PETITIONER/APPLICANT

A N D

UNION OF INDIA & OTHERS ..... RESPONDENTS

APPLICATION FOR RESTORATION OF THE ABOVE  
NOTED MATTER DISMISSED FOR DEFAULT TODAY  
IN THE FORE-NOON

The Counsel for the petitioner<sup>s</sup> most humbly submits  
as under:-

1. That the above-noted matter was listed at Serial Number-3 to-day (i.e. 8.5.90) for hearing.
2. That the undersigned who mainly practic<sup>es</sup> at the Lucknow Bench, Lucknow of the Hon'ble High Court, Allahabad, was held up for a little while but the moment he reached this Hon'ble Tribunal he was informed that his matter has been dismissed for default.

It, is therefore, prayed that the above-noted matter which is mature for hearing may kindly be restored forthwith in the interest of justice.

Lucknow dated,

8.5.90.

*M. Kamaluddin*  
( M. KAMALUDDIN )  
ADVOCATE,  
COUNSEL FOR THE PETITIONER.

\*\*\*\*\*

In The Hon'ble High Court of Judicature at Allahabad  
(Lucknow Bench), Lucknow.

ब अदालत श्रीमान

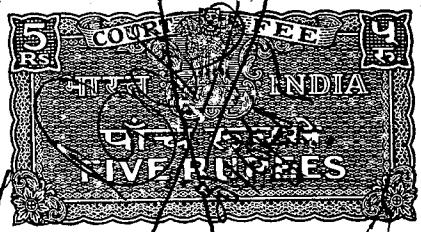
महोदय

वादी (मुद्रा)  
प्रतिवादी (मुद्रा/लेह)

का वकालतनामा

Lalji Kashyap — — Petitioner

Union of India and others — Opp-Party



वादी (मुद्रा) 1/25/50

बनाम

प्रतिवादी (मुद्रा/लेह) 1/25/50

W.P. No 4412/1985

नं० मुकद्दमा सन् १९ पश्ची की ता० १९ ई०

उपर लिखे मुकद्दमा में अपनी ओर से श्री

Kamal Uddin Khan Advocate

Begum Sabina Kamal Advocate

वकील

को अपना वप्पील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पंचवी व जवाबदेही व प्रश्नोत्तर करे या अन्य कोई कागज दाखिल करे या लौटावे या हमारी ओर से डिगरी जारी करावे और रुपया बसूल करे या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे यो अपेह हस्ताक्षर से दाखिल करें और तसदीक करे या मुकद्दमा उठावे या कोई रुपया जमा करे या हमारी या विपक्ष (फरीकसानी) का दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करे — वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूँ कि मैं हर पेशी स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकद्दमा अदम पैरवी में एकतरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरी वकील पर न होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर.....  
Lalji Kashyap

साक्षी (गवाह) ..... साक्षी (गवाह) .....

दिनांक 28/10/85

महीना

3  
1 A.M.  
1/10

**ORDER SET**

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

W.P.

No. 1612 of 198

85

vs.

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned		
		1	2	3
2-9-85	Dear S.C. Mather, Dear G.B. Singh, On behalf of opp. parties to 3 -			
	list for further orders on 16th Sept 1985.			
		Sd/- S.C. Mather Sd/- G.B. Singh 2-9-85		
	C.M. NO 10,072 @ 25			
2-9-85	Dear S.C. Mather, Dear G.B. Singh, the with, W.P. list along			
		Sd/- S.C. Mather Sd/- G.B. Singh 2-9-85		
5-9-85	Fixed for Admissn. to Bench Hon SC M 1 Hon GBS 5			
		82 Rec C 1619185		

## ORDER SHEET

**IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD**

W-D No. 4412 of 1985

-Vs.

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
20/9/85	<p>Hon. S.C. Mathur J.  Hon. G.B. Singh J</p>	
	<p>Sir H.M. Tilken has produced before us the order of Director General dated 13.9.85. In oral arguments learned counsel has tried to draw distinction in the post of General Assistants and Grade-II Clerks.</p>	
	<p>The opposite parties may file a short counter affidavit indicating their defence. Copy of the affidavit shall be served upon learned counsel for the petitioners by 4th of October 1985. The original shall be filed in Court when the case is next listed.</p>	
	<p>List on 8th October 1985.  If the petitioners so desires he may file rejoinder affidavit by the date fixed.</p>	
Ran	<p>28.9.85</p> <p>Hon SCMS  Hon GBSS  Petition to move</p>	<p>for  fix</p>

8.10.85

8/3/76

# ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

No. 4412 of 1985.

25.

8/8

	Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
	1	2	3
17-10-85		Hon. S. C. M. J. Dr. G. B. Singh J.	
		Put up tomorrow.	
	Rer		17.10.85
18/10/85		Plan: Set, J. Hon: G. B. S. J. Admit See order print in the day application Rer	
			18/10/85
20/10		Comr - J for modification of order Hon S. C. M. J. Hon G. B. S. J	
		Rejected.	
			29/10/85

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

ADDITIONAL BENCH,

LUCKNOW.

TRANSFERRED WRIT PETITION 4412/85

RENUMBERED 1924 OF 1987

BETWEEN

LAL JI KASHYAP

aged about 34 years, son of Mr. Avadh Behari;

resident of House No. 156/33, Birhana East,

Subhash Marg, Lucknow.

... APPLICANT/PETITIONER

AND

1. UNION OF INDIA

Through its secretary, Ministry of Information and  
Broad Casting, Department of Doordarshan, New Delhi.

2. DIRECTOR GENERAL

Doordarshan, Government of India, Directorate General  
Doordarshan, Mandi House, New Delhi;

3. DIRECTOR

Doordarshan Kendra, 24, Ashok Marg, Lucknow.

...

RESPONDENTS.

APPLICATION OF PETITIONER PRAYING FOR TAKING ON RECORD

THE ACCOMPANYING REJOINDER AFFIDAVIT TO THE SOLITARY

COUNTER AFFIDAVIT FILED BY THE RESPONDENT NO. 3.

78

- : 2 :-

X  
AO

for the facts and circumstances as stated  
in the accompanying Rejoinder Affidavit,  
it is most respectfully prayed that the same  
be kindly ordered to be taken on record and  
the instant petition be kindly heard and  
expeditiously disposed of.



(M. KAMAL UDDIN)

Advocate

Counsel for the applicant

Lucknow;

Dated : May 8, 1990

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH,  
LUCKNOW.-

REJOINDER AFFI DAVIT/

## REPLICATION

IN :

Transferred Writ petition 4412/85

Re-numbered 1924 of 1987.

## BETWEEN

## LAL JI KASHYAP

• • •

Deponent/  
Petitioner

AND

UNION OF INDIA & ORS.

10

**Respondent**

**REJOINDER AFFIDAVIT/REPLICATION**

I, LAL JI KASHYAP, deponent, aged about 34 years,  
son of Mr. Avadh Behari, resident of House No. 156/33,  
Birhana East, Subhash Marg, Lucknow, do hereby most  
solemnly affirm and state on oath as under :

- I. That the deponent himself being the petitioner in the above-noted writ petition is fully conversant with the facts and circumstances of the case and is the only person legally competent to file this rejoinder affidavit.
- II. That the deponent has been readover and explained the contents of the counter-affidavit to which filing of a reply is warranted in the interest of justice.

III. That before proceeding to controvert parawise the contents of the counter-affidavit, it would be expedient in the interest of justice to bring the following relevant facts on the record of this Hon'ble court :-

- A. None of the 3 respondents except respondent 3 has cared to contest this case;
- B. Respondent 3, who had all the time to conveniently rebut parawise the petitioner's averments/allegations in his petition, has utterly failed to do so. Instead, the respondent 3 opted to file a "short counter" for reasons best known to him. Five long calendar years have passed but the "short-counter" still remains as it is and no steps have been taken by the said respondent 3 or the remaining two respondents to file a detailed and proper counter-affidavit so as to categorically contest the petitioner's case parawise
- C. The "short Counter" is a chivalrons attempt to side-track the main issues in dispute so as to mislead and confuse this Hon'ble court.
- D. No reply or counter affidavit has been filed till date against :-
  - i) The petitioner's application for interim relief/supplementary affidavit filed by him in High Court in September, 1985.



- : 3 :-

R  
GJ

ii) The petitioner's application for interim relief/ supplementary affidavit filed by him in High court in October, 1985; by any of the 3 respondents.

IV. That the petitioner may now be granted leave to controvert parawise the contents of the "short counter" filed by respondent 3. The serial numbers of the following sub-paras of the instant para/ correspond with the serial numbers of the paragraphs of the "short counter" :-

1. Absolutely false and misconceived. Hence denied. The respondent No. 3 has no legal right to file any counter-affidavit on behalf of the respondent No. 2 and existence of any such right is subject to strict proof. The respondent 2 himself is answerable to all and any allegations made specifically against him. Respondent 2 has not contested the case. The case is liable to proceed ex-parte against him. As far as the question of filing a "short counter" is concerned the same is unwarranted when a proper detailed counter affidavit could conveniently have been filed. This not being the case it prejudices the defence of the respondents.
2. Absolutely false and fabricated. The petitioner had prayed for resuming duties w.e.f. 4.6.1985 as Clerk Grade II against the vacant post of General Assistant as compliance of the order



75.5.1985 and had prayed for quashing of the order dated 4.6.1985 dated 4.6.1985 passed by respondent 3. These facts have been concealed in the para under rebuttal;

3. Not warranted in Law;
4. Absolutely false and fabricated. Even if it did not exist the petitioner was to be made to join at DDK Lucknow against the vacant post of General Assistant with immediate effect. Annexure II clarifies ~~confirms~~ the position.
5. Absolutely false, misguiding and fabricated. The underlying extraneous reasons for issue of the unwarranted modification during pendency of the writ petition have not been spelt out. Km. Sushila Kandwal had to be fitted in by the Respondent 3 as his blue-eyed girl. For her the post was available but not for the petitioner.
6. Verbosity. Denied. Reliance is still being placed in Annexure II to the writ petition.
7. Absolutely false, fabricated and misleading. No such <sup>clarification</sup> ~~manipulation~~ was needed at all. What was the motive behind appointing Babu Lal and Sushila Kandwal without clarification has not been spelt out.
8. Absolutely false and childish pretext. Denied. The petitioner was to be posted with immediate effect at DDK, Lucknow ~~as~~ as Clerk Grade II against the vacant post of General Assistant as per orders

- : 5 :-

of the respondent 2 from 4th June, 1985, the date of submission by him of his joining report.

9. Incongruously false and fabricated. There were no administrative exigencies at all except extraneous considerations leading to the illegal appointment of Sushila Kandwal (not a family member of Late Satish Chandra at all because his wife - Mrs. Meera Kandwal had already been given appointment on compassionate grounds) and posting of Babu Lal at Lucknow in pursuance of Annexures II & D-4. Denied.

10. Shamefully enough such taking up of matters of Sushila Kandwal and Babu Lal were not found necessary but in the case of petitioner it was found necessary. Denied.

11. Fabricated. Denied. No clear cut reasons have been given for the said modification. Where malafides are alleged the defence should come up with clean hands and clear explanation of exigencies, if any. This has not been done. vagueness is not to be permitted in law.

12. False, fabricated and misleading. Denied.

13. False. Denied. Once Mrs. Meera Kandwal, wife of Late Satish Chandra, had already been given the appointment as a member of the family of deceased on compassionate grounds the subsequent approval/ appointment of Miss Sushila Kandwal becomes vitiated in law. There cannot be <sup>no</sup> end to the number of

compassionate appointments particularly when such an appointment encroaches upon the legal rights of another. Sushila Kandwal cannot be preferred over and above the petitioner nor can Babu Lal be so preferred over and above the petitioner. This is nothing but discrimination which is prohibited by Article 14 and 16 of the Constitution of India.

14. False. Denied. Now the inconsistency in the shaky stand of respondent 3 is worth ~~not~~ noting.

15. Misguiding and conceals vital truth. Denied. She failed thrice before and also in the examination of 28.7.1985. She is still working despite 4 of failures at the staff selection commission.

16. Absolutely false and denied. The entire episode is full of malafides, discrimination and extraneous considerations.

17. Absolute verbosity and blind excuses. Denied. The averments in the writ-petition and the above-referred 2 supplementary affidavits of the petitioner are vehemently and emphatically reiterated. The petition has all possible merit and deserves to be allowed with costs.

  
Lucknow;

Dated : May 8, 1990

  
DEPONENT.

VERIFICATION

I, the above-named deponent, do hereby verify

(S)  
A/98

- : 7 :-

that the contents of paragraphs I  
II are true to my own knowledge,  
whereas those of paragraphs III  
are believed by me to be true and those of  
paragraphs IV are true to legal  
advice. No part of it is false and nothing  
material has been concealed, so help me God.

Lucknow;

Date : May 8, 1990



DEPONENT.

I identify the deponent who has signed before  
me.



Advocate.

ASL  
X 81

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD,  
CIRCUIT BENCH, LUCKNOW.

MISC.APPLICATION NO. 748 OF 1991. (S,

on behalf Respondents.

IN

Case No. T.A.1924 of 1987.  
(W.P.No.6412/85 )

Lalji Kashyap.....Applicant.

versus

Union of India & others.....Respondents.

\*\*\*\*\*

APPLICATION FOR CONDONATION OF DELAY

The respondents respectfully beg to submit as under:-

1. That the Counter-affidavit on behalf of the respondents could not be filed within the allotted time as a perusal of the court file revealed that the Counter-affidavit in the above case was not filed in the Hon. High Court. The department was informed accordingly.

2. That the after the para-wise comments were received the draft Counter-affidavit was sent for vetting to the deptt.

3. That the approved Counter-affidavit has been received and is being filed without any further loss of time.

4. That the delay in filing the Counter-affidavit is bonafide and not deliberate and is liable to be condoned.

WHEREFORE, it is prayed that the delay in filing the Counter-affidavit may be condoned and the same may be brought on record for which the respondents shall ever remain grateful as in duty bound.

Lucknow. 1-1-91

Dated:

(DR.DINESH CHANDRA),  
Counsel for the Respondents.

13/9/89  
8/9/89

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD,  
CIRCUIT BENCH, LUCKNOW.

DETAILED COUNTER-AFFIDAVIT ON BEHALF OF RESPONDENTS.

1991  
AFFIDAVIT  
47 M  
DISTL. COURT  
U. P.

In re  
T.A. 1924/87  
(Writ Petition No.4412 of 1985.)

Lalji Kashyap .....Petitioner.

Versus

Union of India & Others .....Opp. Parties.

\*\*\*\*\*

I, V. Rayat Jafri .....  
aged about.....55.....years, son of Shri Iqbal.....  
...Husayni..... Director,

Doordarshan Kendra, Ashok Marg, Lucknow, do hereby solemnly  
affirm and state as under :-

1. That the deponent has read the writ petition filed  
by Shri Lalji Kashyap and has understood the contents  
thereof.

Contd...2/-

V. Rayat Jafri

A 89  
8/81

however, submitted that according to the Directorate's instruction as contained in letter No.22015/3/84-S.II dt. 25-2-1984 ~~Annexure 1~~ it is provided that the Doordarshan Kendras where the posts of General Assistants are vacant may send requisitions to the Staff Selection Commission for nominating suitable candidates for filling up these posts and with it the Staff Selection Commission may be intimated that the posts of General Assistants are likely to be converted into Clerk Grade II in due course of time. It is further provided that the candidates nominated by the Staff Selection Commission for the vacant posts of General Assistants should not be given appointment or offer of appointment till the Government has not issued formal orders for the conversion of the post of General Assistant into that of Clerk Grade II. The copy of the said instructions have been filed as Annexure A-3 of the Short Counter-affidavit.

9.(a). That in reply to para 6 it is stated that the petitioner submitted his joining report on 4-6-85 but on the same day vide letter No.IV (LK0)/(T)85-S/M dt.4-6-85 he was informed that the matter had been referred to Doordarshan Directorate, New Delhi and till the decision from the Directorate was received and an offer of appointment was issued to the petitioner it was not possible to allow him to join his duties as General Assistant at Lucknow Kendra. He was further

directed to report back to the Station Engineer, T.V. Relay Centre, Kanpur immediately.

(b) No post of Clerk Grade.II was vacant at Lucknow when Annexure.I and 2 of the petition were issued by the Directorate General. A few posts of General Assistants were no doubt available but the petitioner could not be allowed to join duty on the post of a General Assistant without clarification from the Directorate as to whether the post of a General Assistant could be filled up by appointing Clerk Grade.II against that post. He was, therefore, asked to report back to Television Relay Centre, Kanpur on the same day as the matter regarding his posting was taken up with the Head Quarters.

10. That the contents of para 7 are admitted. It is submitted that the petitioner stayed at Lucknow in total disregard of the orders of the deponent (Annexure No.5 of application).

11. That the contents of para 8 are admitted. It is, however, submitted that the petitioner could not be allowed to join at Lucknow as no post of Clerk Grade.II was vacant at Lucknow at that time as explained in para 9 (b) above.

12. That the contents of para 9 are admitted. The telegram referred to in the answering paragraph had to be issued as the petitioner disobeyed the orders contained in Memorandum dt.4-6-85 (Annexure 5 of the application).

13. That the contents of paras 10 and 11 need no comments.

14. That the contents of para 12 are denied as the same are false and incorrect. It is submitted that Km. Susheela Kandwal was the sister of Late Shri Satish Chandra who was working as a Lighting Assistant at Doordarshan Kendra, Lucknow. Their <sup>father</sup> ~~furthe~~ had died long ago and she was living with her brother, Shri Satish Chandra. Unfortunately Shri Satish Chandra on duty in Himalayan Car Rally met with an accident and died. Km. Susheela being the only sister who was unmarried had been rendered helpless on account of the death of Shri Satish Chandra. The Director, Doordarshan recommended the case of Km. Susheela Kandwal for appointment to the post of Clerk Grade II at Doordarshan Kendra, Lucknow on compassionate grounds. The Director General vide Memo dated 25-9-84 conveyed his approval for appointment of Km. Susheela Kandwal as Clerk Grade II. The photostate copy of the said Memo was filed as Annexure A-3 with Short Counter-affidavit.

In this connection it will be pertinent to mention that in the above case also sanction was sought from the Director General for conversion of the post of General Assistant to the post of Clerk Grade II for accomodating Km. Susheela Kandwal. The Director General communicated his approval for the appointment of Km. Susheela Kandwal as Clerk Grade II on adhoc basis for three months, against the vacant post of General Assistant at Doordarshan Kendra, Lucknow pending

Contd.. 6/-

*Subrahmanyam*

clarification from the Ministry.

15. That the contents of paras 13 are denied. It is unfair to allege that the juniors were allowed to hold the post of Clerk Grade.II against the vacant posts of General Assistants. The charge of discrimination is baseless and hence denied.

16. That in reply to para 14 it is stated that in view of the facts indicated above there was nothing malafide, arbitrary or without jurisdiction in not allowing the petitioner to join at Lucknow. He could not be allowed to join at Lucknow because there was no vacant post of Clerk Grade.II at that time.

17. That the contents of para 15 are misconceived. The question of the petitioner holding a lien on the post of Clerk Grade.II does not arise under the existing situation.

18. That in reply to para 16 it is stated that Km.Vijai Laxmi was given adhoc appointment on the post of Clerk Grade.II in 1980 and she was allowed to continue on that post in pursuance of her being allowed the third and final chance by the Department of Personnel and Administrative Reforms for appearing in special Examination conducted by the Staff Selection Commission on 28-7-1985.

19. That the contents of para 17 need no comments. <sup>u</sup> Reply

20. That the following comments are offered with regard to para 18 in serialnum:-

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X 88

// 7 //

18(A) to 18(B):- There was no vacant post of Clerk Grade.II at Lucknow and the petitioner could not be allowed to join on the post of General Assistant. Submissions made in para 9(b) are re-iterated.

18(C):- Needs no ~~comments~~. *Reply*.

18(D):- Contents denied. Petitioner is not entitled to be absorbed on the post of General Assistant. He was entitled to be posted on a Clerk Grade.II post only.

18(E):- Contents denied. Petitioner was not allowed to join on the post of Clerk Grade.II as there was no such post vacant. He was not entitled to any salary for the post of a Clerk on which he never worked.

21. That in view of the submissions made in the above paragraphs, the petition lacks merit and is liable to be dismissed with costs.

*Ramchand*  
Deponant.

16811

-: VERIFICATION :-

I, the above named deponent do hereby verify that the contents of paras 163 of this affidavit are true to my personal knowledge and those of paras 162 are believed by me to be true based on records and as per legal advise of my counsel. That nothing material facts has been concealed and no part of it is false, so help me God.

Signed and verified this the 28<sup>th</sup> day of Aug.  
1991 within the court compound at Lucknow.

Lucknow.

Dated: - 20-1-91

(Deponent)

I identify the deponent who signed before me.

D. Chandra  
(Advocate)

17/10/91 V. Safar D. Chandra  
D. Chandra  
PLW

I have verified the above statement  
made by the deponent. The  
affidavit is true to the best of my  
knowledge and belief.

28/8/91

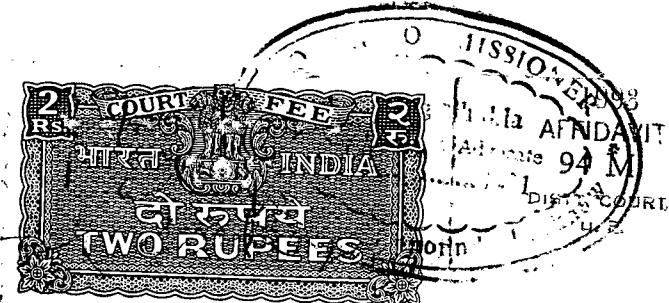
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

ADDITIONAL, BENCH, LUCKNOW.

Writ petition No. 4412/1985

In re

Converted No. 1924/1987



Lal Ji Kashyap, aged about 37 years, son of Mr. Avadh Behari, Resident of House No. 156/33, Birhana East, Subhash Marg, Lucknow.

..Applicant/ Petitioner

## Versus

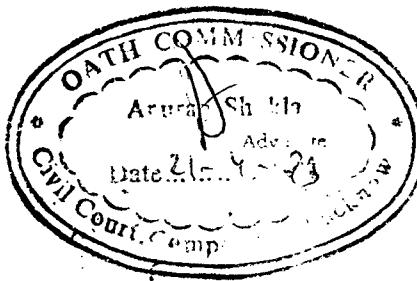
1. Union of India, through its Secretary, Ministry of Information and Broad Casting, Department of Doordarshan, New Delhi.
2. Director General Doordarshan, Government of India, Directorate General Doordarshan, Nandi House, New Delhi.
3. Director, Doordarshan Kendra, 24-Ashok Marg, Lucknow.

### ... Respondents.

REJOINDER AFFIDAVIT

I, Lal Ji Kashyap, aged about 37 years, son of Mr. Avadh Behari, resident of House No. 156/33, Birkana East, Subhash Marg, Lucknow, the deponent do hereby solemnly affirm and state on oath as under:-

1. That the deponent is the himself petitioner in the above noted writ petition as such he is well conversant with the facts of the case deposed here in after.
2. That the deponent is re d-over the contents of the



here in called second counter affidavit detailed counter affidavit, filed by the opp. party no. 3 and has understood the contents there of.

3. That the contents of para 1 of the counter affidavit need no comments.

4. That in reply to the contents of para 2 of the counter affidavit, it is ~~maxx~~ wrong to say that the deponent i.e. Vilayat Zafari is well conversent with the facts of the case.

5. That the contents of para 3 of the second counter affidavit need no comments.

6. That the contents of para 4 of the counter affidavit need no comments.

7. That in reply to the contents of para 5 of the second counter affidavit, It is respectfully submitted that the petitioner was posted by the order dated 25-5-85 by ~~xxx~~ Director General New Delhi against the vacant post of General Assistant, which is clearly mention in the said order vide Annexure no. 2.

8. That the contents of para 6 of the second counter affidavit are wrong and false hence denied. It is respectfully submitted that the Station Engineer, Doordarsan Relay Kendra Kanpur, was fully competent to relieve the petitioner in compliance of the order dated 25-5-85.

9. That the contents of para 7 of the second counter affidavit need no comments.

10. That in reply to the contents of para 8 of the sec-



X  
DA

(d)

ond counter affidavit, it is respectfully submitted that the orders of the Director General (vide annexure no. 2 to the writ petition) can not be flautted by the Subordinate authority. It is further submitted on the other hand the opp. party no. 3 has illegally acted and one Mum. Susheela Kandawal has been illegally appointed on the post of the Clerk Grade II on 26-7-85. The copy of the appointment letter appointed by the opp. party no. 3 is being filed here with as Annexure no. R-1 to this affidavit.

It is further submitted on the other hand the opp. party no. 3 says that there is no post of Clerk Grade II was laying vacant at that time, but on the other hand again 24-8-85 the offer of appointment has been wrongly given to one Sri Babu Lal who was junior to the petitioner. The copy of the offer of the appointment of the Babu Lal is being filed here with As Annexure no. R-2 to this affidavit.

11. That in reply to the contents of para 9 of the second counter affidavit, it is respectfully submitted that three post of General Assistant was vacant at that time before the opp. party no. 3 and in the posting order of the petition, it is itself mention that the petitioner has been appointed and posted against the vacant post of the General Assistant by the Director General New Delhi by the order dated 25-5-85. It is further submitted the same order was passed by the Director General in the public interest.

It is further submitted that ~~of~~ Vijai Laxmi has been illegally appointed on the post of Clerk Grade II by the opp. party no. 3 regarding her. There was no direction from the Staff Selection Commission and also there is no approval of the Director General.

12. That in reply to the contents of para 10 of the sec-



Second counter affidavit, there is no dis-regard has been done by the deponent but on the other hand the order of the Director General i.e. opp. party no. 2 dated 25-5-85 has been flouted by the opp. party no. 3.

It is further submitted that the petitioner has been illegally transferred by the opp. party no. 2, transferred from Lucknow to Gorakhpur during the pendency of the writ petition before this honible court, when the order dated 25-5-85 of the opp. party no. 2 has already been complied by the petitioner.

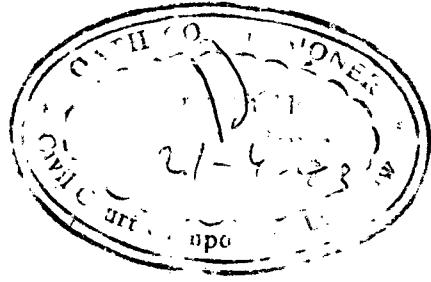
13. That in reply to the contents of para 11 of the second counter affidavit, specific answer has already been given 11 of the proceeding paragraph.

14. That in reply to the contents of para 12 of the second counter affidavit, no order has been dis-obeyed by the deponent, on the other hand the order of the Director General i.e. opp. party no. 2 has been dis-obeyed by the opp. party no. 3.

15. That the contents of para 13 of the second counter affidavit need no comments.

16. That the contents of para 14 of the second counter affidavit are wrong and false hence denied and the contents of para 12 of the writ petition are reiterated as correct. It is further submitted that on the compensate grounds of the death of Late Sri Sathish Chandra, the wife of the Late Sri Sathish Chandra i.e. Smt. Mira Kandawali has already been appointed on the compensate grounds of the post of Production Assistant by the order dated 21-11-83, hence the appointment of the Kum. Susheela Kandawali on the compensate ground is illegal and sweet-will of the opp. party no. 3.

It is further submitted in the supplementary



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It is further submitted in the supplementary affidavit, the petitioner specifically mentioned in the para 6 of the supplementary affidavit but there is no denial from the side of the opp. parties. XXXXX Wherefore it is respectfully submitted the same is liable to be accepted. The photo copy of the appointment of Smt. Mira Kandawal, wife of Late Sri Sathish Chandra is being filed here with as Annexure no. R-3 to this affidavit.

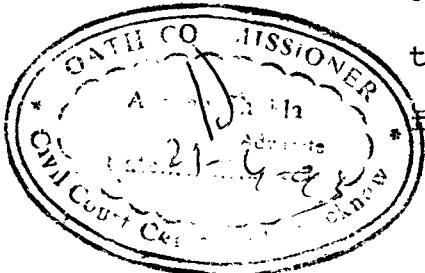
17. That the contents of para 15 of the second counter affidavit are wrong and false hence denied and the para contents of para 13 of the writ petition and also contents of para 6 & 7 of the supplementary affidavit are reiterated as correct.

18. That the contents of para 16 of the second counter affidavit are wrong and false hence denied and the contents of para 14 of the writ petition are reiterated as correct

19. That the contents of para 17 of the second counter affidavit are wrong and false hence denied and the contents of para 15 of the writ petition are reiterated as correct.

20. That in reply to the contents of para 18 of the second counter affidavit, the petitioner is the quashi permanent selected candidate on the other hand till 28-7-85 the said Mum. Vijai Laxmi ( Rawat) not qualified not selected by the staff Selection Commission hence the denial of the opp. party no. 3 was miscourage of justice.

It is further submitted that extra-ordinary sympathy of the opp. party no. 3 against the said Vijai Laxmi was totally illegaly,unjustified and his sweet-will. It is further submitted that the name of the said Vijai Laxmi



~~4/21~~ 4/21 Oct

was nominated by the Staff Selection Commission at that time hence the appointment of the said Vijai Laxmi was illegal.

21. That the contents of para 19 of the second counter affidavit need no comments.

22. That the contents of para 20 of the second counter affidavit are wrong and false and baseless hence denied. The petitioner/deponent is fully intitled of the benefits short in the writ petition.

23. That the contents of para 21 of the second counter  
Affidavit are wrong and false and baseless hence denied.  
It is respectfully submitted that the writ petition of the  
petitioner/deponent has fully of merits and same is ~~xx~~ —  
liable to be allowed with coast.

## Lucknow

Dated 21/4/93 -93

**Deponent**

## VERIFICATION

I, the deponent, named above, do hereby verify that the contents of para 1 to 23 of this rejoinder affidavit are true to my personal knowledge. No part of it is false and nothing material has been concealed. So help me God.

Lucknow

Dated 2-4-93

**Deponent**

I personally know and identify the deponent who has  
singed before me.

Bapuji, Varanasi  
Advocate

Solemnly affirmed before me on 21-4-93 at 10.15 am/pm by Sri Lal Ji Kasayap the deponent, who is identified by Sri Brijesh Verma Advocate, High court at Lucknow bench Lucknow. I have satisfied myself by examining the deponent that he understands the contents of this ~~xf~~ rejoinder affidavit which have been read out and explained to him by me.

~~For~~ by name

REGISTERED/AD.

BHARAT SARKAR  
DOORDARSHAN KENDRA  
5, MEERA BAI MARG: LUCKNOW.

No. 57(LKO)1(7)/85-S/II.

Dated 26.7.85

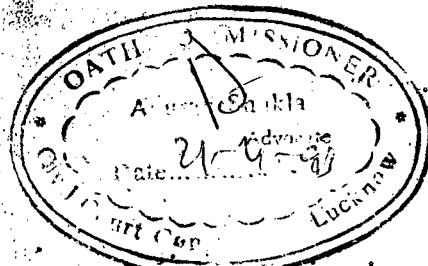
## MEMORANDUM.

As per the approval of DG Doordarshan, New Delhi Memo No.13/12/84-SII dt. 18.7.85,  
As per the result of Interview/nominated by C.E.(NZ), New Delhi for the post of . . . . . held at this Kendra

Mr. Sushil Kandpal . . . . . is offered a temporary ad-hoc post of Clerk Grade-II against the vacant post of General Assistant, Kendra, Lucknow/PTV at DDK, Lucknow on the following terms and conditions :-

1. The post is Class. III, . . . (Non-Gazetted) and carries a Scale of Rs. 260-300/- per month. He will be given an initial pay of Rs. 260/- per month in the scale plus other allowances as admissible under rules.
2. Your appointment is purely temporary on ad-hoc basis initially for three months.
3. Your services will be terminable on the stipulated notice from either side in accordance with the Central Civil Service (Temporary Service) Rules, 1965, without assigning any reasons. The appointing authority, however, reserves the right of terminating your service, forthwith or before the expiration of the stipulated period of notice by making payment to you of a sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.
4. In regard to leave, travelling allowances and all other allowances and all the other matters, you will be governed by the rules and orders in force from time to time and applicable to the branch of public service to which you may belong.
5. You will observe strictly the rules laid down in Central Civil Service (Conduct) Rules, 1964. Any breach of these Rules will render you liable for disciplinary action.
6. You shall be liable to be posted and transferred anywhere in India and if you, on account of family circumstances anticipate any difficulty in the matter of place of posting, you should not accept the offer.
7. In accordance with the rules in force in regard to recruitment of service under the Government of India, no person who has more than one wife living or who having a spouse living, marries in any case in which such marriage is void by reason of its taking place during the life time of such spouse, shall be eligible for appointment to service provided that the Central Government may, if satisfied that there are special grounds for so ordering, exempt any person from the operation of this rule. The offer of appointment is, therefore, conditional upon your satisfying the requirement mentioned above and to your furnishing to this office a declaration as in Annexure-I to this letter, alongwith your reply.

Contd. on page 2/-



14. On your appointment as . . Clerk Grade-II . . . . . in the Door-darshan Kendra, You will have no claim for being considered for appointment in A.I.R. Stations.

*L. S. Rawat*  
(R.S. RAWAT)  
DIRECTOR.

STATION/ Km. Susheola Kandval  
6/0 Smt. Ucra Kandval,  
Doordarshan Kendra  
Lucknow

Copy to:-

Personal File.

*L. S. Rawat*  
DIRECTOR.

Vijay.

*Vijay*



## Annexure No

BUHARAT ARIKAR  
GOONJAM: NAM DERNI MA: LUCUKOJ

0-00/ (8) 1 (01) 148-000

Boats 24.0.

**OPPER OR ARZON INDIMENT**

In accordance with the Director General, Deoborhan, New Delhi office memorandum No. 22/3/04-SII dated 6.3.03, the Director, Deoborhan Kondra, Lucknow is placed to issue an order of appointment to the post of Clerk Grade-II against a vacant post of General Assistant to Shri Babu Lal, Group 'U' staff, Deoborhan Kondra, Lucknow against the quota of vacancies in the grade of C.G.I.I. reserved for educational qualified Group 'D' Staff in the pay scale of Rs. 2600-6-290-8B-6-320-0-346-6B-0-390-10-400/- It may be noted that he will be on probation for a period of two years from the date of his appointment as C.G.I.I against a vacant post of General Assistant.

Shri. Dabu Lal,  
Group 'D' 56088,  
Daardarshan Kondroo,  
Ludhiana.

( Q. S. N. )  
PARENTS

Copy to :-

1. To The Director General, (Shri Kasturi Lal, D.A.A., Dy. M.C.C.), Doordorshan, Mandi House, New Delhi with reference to his Office memo. No. 22/3/84-III dated 6.6.88 for information.

2. To Accountant, Doordorshan Kendra, Lucknow.

3. P.A. to Doordorshan the Director, Doordorshan Kendra, Lucknow.

4. Personal file of Shri Dabu Lal, Chairperson ₹ 1,000/- incurred

2000

Harley Hartman



11. In accordance with the rules in force in regard to recruitment to services under the Govt. of India, no person who has more than one wife living or who having a spouse, living, marries in any case in which such marriage is void by reason of its taking place during the life time of such spouse, shall be eligible for appointment to service provided the Central Govt. may, if satisfied that there are special grounds for so ordering except any person from the operation of this rule. The offer of appointment is, therefore, conditional upon his satisfying the requirement mentioned above and to his furnishing to this office a declaration as in Annexure-I to this letter alongwith his reply. If however, he has more than one wife living or having a spouse living, have married in any case in which such marriage is void by reason of its taking place during the life time of the above mentioned rule or any special reasons, he should make a representation in this behalf immediately. The offer of appointment should in that case be treated as cancelled and further communication will be sent to him in due course if upon consideration of his representation, it is decided to offer him an appointment in the post of ~~.....~~ in Doordarshan.

If the offer is acceptable to Shri/Smt./K. Kandwal .. on the terms and conditions mentioned above, he/she should report for duty to the Director, Doordarshan Kendra, Lucknow on or before ~~01-12-1977~~..... after which the offer will be treated as cancelled without notice.

*SD/-*  
(LEILA BAWDEKAR)  
DIRECTOR

Shri/Smt./K. Kandwal

House No. 512/22A Muzaffar Lane,

Nizhatganj, Lucknow

Copy to: 1) The Director General, Doordarshan,  
Mandi House, Copernicus Road, New Delhi  
with reference to his Memo No. ~~A-11019/114~~,  
03-6-77 (Pt) Dated 29-10-77

2) personal file of Shri/Smt./K. Kandwal

*Leila Bawdekar*  
(LEILA BAWDEKAR)  
DIRECTOR

US 18178/

